



PARLIAMENT OF INDIA
RAJYA SABHA

RESUME
OF THE BUSINESS TRANSACTED
BY THE RAJYA SABHA
DURING THE TWO HUNDRED AND SIXTY FIFTH
(265TH) SESSION
(22nd July to 9th August, 2024)



INDIAN PARLIAMENT

**Rajya Sabha Secretariat,
New Delhi**
(Website –<http://sansad.in/rs>)

P R E F A C E

This publication contains a brief resume of the business transacted by the Rajya Sabha during its Two Hundred and Sixty Fifth Session.

NEW DELHI;

November 13, 2024

P. C. MODY
Secretary-General.

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**BRIEF RESUME OF THE BUSINESS TRANSACTED BY THE RAJYA SABHA
DURING ITS TWO HUNDRED AND SIXTY FIFTH SESSION
(22-07-2024 to 09-08-2024)**

SUMMONS

Summons for the Two Hundred and Sixty Fifth Session of the Rajya Sabha was issued to Members on the 6th of July, 2024[@].

DURATION OF THE SESSION

The Two Hundred and Sixty Fifth Session of the Rajya Sabha commenced on 22nd of July, 2024 and was scheduled to adjourn on the 12th of August, 2024. However, the House was adjourned *sine-die* on the 9th of August, 2024, 3 days (1 sitting) ahead of the schedule. The House sat for 15 days and the actual hours of sittings were 93 hours and 01 minute including the 18 hours and 58 minutes gained beyond the scheduled time by sitting late and skipping lunch recess. The House was prorogued by the President on the 20th of August, 2024.

NATIONAL ANTHEM

On the 22nd of July, 2024, the Session commenced with the playing of the National Anthem.

(Time taken: 0-01 Minute)

[@]As informed to Members through Parliamentary Bulletin Part-II No. 64448 dated 6th July, 2024, Summons was issued only electronically, through Members' Portal.

BRITHDAY GREETINGS

The Chairman extended greetings to the following Members on the occasion of their Birthdays: -

Sl. No.	Date of Greetings	Name of the Member	<u>Time taken</u> Hrs. Mts.
1.	22-07-2024	Shri Mallikarjun Kharge, <i>Leader of the Opposition</i> (21 st July)	} 0-05
2.	-do-	Shri S. Niranjan Reddy	
3.	23-07-2024	Shri Subrata Bakshi	0-02
4.	25-07-2024	Shri Ramji Lal Suman	0-03
5.	30-07-2024	Shri M. Mohamed Abdulla	0-02
6.	01-08-2024	Shri Ayodhya Rami Reddy Alla	0-02
7.	02-08-2024	Dr. Anil Sukhdeorao Bonde (3 rd August)	} 0-04
8.	-do-	Shri Mahendra Bhatt (4 th August).	
9.	05-08-2024	Shri Manoj Kumar Jha	} 0-04
10.	-do-	Shri Venkataramana Rao Mopidevi	
11.	06-08-2024	Shri Imran Pratapgarhi	0-02
12.	07-08-2024	Shri B. L. Verma, <i>Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution and Ministry of Social Justice and Empowerment</i>	0-02
13.	08-08-2024	Shri Kapil Sibal	} 0-06
14.	-do-	Shri Subhas Chandra Bose Pilli	
15.	09-08-2024	Shri Sandosh Kumar P	} 0-06
16.	-do-	Shri Golla Baburao (10 th August)	
17.	-do-	Shri Nabam Rebia (10 th August)	
Total Time taken:			0-38 Mts.

OPENING REMARKS BY THE CHAIR

On the 22nd of July, 2024, the Chairman made the following opening remarks:-

“Hon’ble Members, this Session - the 265th Session of Rajya Sabha marks a significant moment with the consideration of the maiden Budget by the newly elected Government, now serving its third consecutive term, after over six decades, under Prime Minister Shri Narendra Modi.

Hon’ble Members, I am confident that this august House will expectedly lead the nation by example to calibrate the political path forward marked by moderation of discourse pledging to serve the nation rising above partisan interests.

Undeniably there is need to lower the temperature in our polity. This House must reflect highest standards of sanctity, propriety and protocol of Parliamentary traditions that would be motivational for legislatures in the largest democracy and outside as well. World is looking up to us; let us live up to that expectation.

Hon’ble Members, I have every hope that the proceedings of the House will be marked by enriching and informed debates, optimally utilizing the time for national benefit. Let us uphold the principles of 'Dialogue, Discussion, Deliberation, and Debate', fostering an environment conducive to robust parliamentary discourse and set an example before the nation.

Hon’ble Members, I seek to draw your attention to another important and concerning aspect. Many a time, Members’ communications to the Chairman find way in public domain and sometimes even before the same reach the addressee. This inappropriate practice of garnering public attention is at best avoided.

Hon’ble Members, there is nothing beyond Bharat which we cannot achieve. Let us dedicate to ever keep Nation First relegating partisan interests. No better place than this temple of democracy to begin. Let us all commit to act in togetherness for welfare of our people.”

(Time taken: 0-02 Minutes)

OBITUARY REFERENCES

3 Obituary References were made in the House during the Session, as detailed below:-

Sl. No.	Date of Obituary Reference	Person in respect of whom Reference was made	Date of demise	Time taken Hrs. Mts.	Remarks
1.	22-07-2024	Shri P. Kannan, ex-Member	05-11-2023		The Chairman made references and the House observed silence, all Members standing, as a mark of respect to the memory of the departed.
2.	-do-	His Excellency Nguyen Phu Trong, Hon'ble General Secretary of the Central Committee of the Communist Party of Vietnam	19-07-2024	0-03	
3.	29-07-2024	Shri Prabhat Jha, ex-Member	26-07-2024	0-03	-do-

Total Time taken: 0-06 Mts.

REFERENCES BY THE CHAIR

2 References were made in the House during the Session, as detailed below: —

Sl. No.	Date of Reference	Incident	Date of the Incident	Time taken Hrs. Mts.	Remarks
1.	26-07-2024	25 th Anniversary (Silver Jubilee) of the Kargil Vijay Diwas.	26 th July	0-02	The Chairman made references and the House observed silence, all Members standing, as a mark of respect to the memory of martyrs.
2.	09-08-2024	82 nd Anniversary of the Quit India Movement.	09-08-1942	0-02	

Total Time taken: 0-04 Mts.

PAPERS LAID ON THE TABLE

3158 Papers were laid on the Table during the Session. Some of the important papers that were laid are detailed below: —

Sl. No.	Date	Subject
1.	22-07-2024	The Economic Survey, 2023-24 along with Statistical Appendix.
2.	23-07-2024	Medium-term Fiscal Policy cum Fiscal Policy Strategy Statement, for the year 2024-25 and Macro-Economic Framework Statement.
3.	24-07-2024	Annual Report of the National Council of Educational Research and Training (NCERT), New Delhi, for the year 2022-23.
4.	-do-	Annual Report and Accounts of the Indian Council of Historical Research (ICHR), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.
5.	25-07-2024	Annual Report and Accounts of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2022-23.
6.	26-07-2024	Sixtieth Annual Report and Accounts of the National Seeds Corporation (NSC) Limited, New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
7.	-do-	Annual Report of the Protection of Plant Varieties and Farmers' Rights Authority (PPV&FRA), New Delhi, for the year 2022-23.
8.	29-07-2024	Thirty-fifth Annual Report and Accounts of the Andaman and Nicobar Islands Integrated Development Corporation Limited (ANIIDCO), Port Blair, Andaman and Nicobar, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
9.	-do-	Sixty-eighth Annual Report and Accounts of the National Small Industries Corporation Limited (NSIC), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
10.	30-07-2024	Annual Report and Accounts of the All India Institute of Ayurveda (AIIA), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.
11.	-do-	Annual Report and Accounts of the Goods and Services Tax Network (GSTN), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
12.	31-07-2024	Annual Report and Accounts of the National Highways Authority of India (NHAI), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.
13.	01-08-2024	Annual Report and Accounts of the National School of Drama (NSD), New Delhi, for the year 2022-22, together with the Auditor's Report on the Accounts.

Sl. No.	Date	Subject
14.	01-08-2024	Seventy-third Annual Report of the Union Public Service Commission (UPSC), New Delhi, for the year 2022-23.
15.	-do-	Annual Report and Accounts of the Sports Authority of India (SAI), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.
16.	05-08-2024	Annual Report and Accounts of the AI Engineering Services Limited, New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
17.	-do-	Annual Report and Accounts of the Hotel Corporation of India Limited, New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
18.	06-08-2024	Annual Report of the Central Council for Research in Ayurvedic Sciences (CCRAS), New Delhi, the year 2022-23.
19.	-do-	Annual Report and Accounts of the National Bank for Agriculture and Rural Development (NABARD), Mumbai, for the year 2023-24, together with the Auditor's Report on the Accounts.
20.	-do-	Annual Report and Accounts of the Bureau of Indian Standards (BIS), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.
21.	08-08-2024	Fifty-seventh Annual Report and Accounts of the Prime Ministers Museum and Library (PMML), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.
22.	-do-	Annual Report of the Lokpal of India, New Delhi, for the year 2021-22, under of Section 48 of the Lokpal and Lokayuktas Act, 2013.
23.	-do-	Report of the Comptroller and Auditor General of India on Compliance of the Fiscal Responsibility and Budget Management Act, 2003 for the year 2021-22 – Union Government – Department of Economic Affairs (Ministry of Finance) – Report No. 1 of 2024.
24.	-do-	Report of the Comptroller and Auditor General of India for the year ended March 2022 – Union Government (Railways) – (Compliance Audit) – Report No. 4 of 2024.
25.	-do-	Report of the Comptroller and Auditor General of India for the year ended March 2022 – Energy Management in Train Operations and Renewable Energy Initiatives in Indian Railways – Union Government (Railways) – Performance Audit – Report No. 6 of 2024.
26.	-do-	Report of the Comptroller and Auditor General of India for the year ended March 2022 – Union Government – Department of Revenue (Indirect Taxes – Goods and Services Tax) – Report No. 7 of 2024.
27.	-do-	Report of the Comptroller and Auditor General of India for the year ended March 2022 – Union Government (Civil) – Compliance Audit Observations – Report No. 8 of 2024.

Sl. No.	Date	Subject
28.	09-08-2024	Annual Report of the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), New Delhi, for the year 2022-23.
29.	-do-	Annual Report of the Indian Council of Agricultural Research (ICAR), New Delhi, for the year 2023-24.

(Total Time taken: 0-34 Mts.)

Motion for Suspension of Rule 272 — Adopted

On 31st July, 2024, Dr. L. Murugan, Minister of State in the Ministry of Information and Broadcasting; and Minister of State in the Ministry of Parliamentary Affairs, moved the following Motion:—

"That Rule 272 of the Rules of Procedure and Conduct of Business in the Council of States in its application to consideration of the Demands for Grants of the related Ministries/Departments for 2024-25 by Department-related Parliamentary Standing Committees during the current Session of Rajya Sabha, be suspended."

The Motion was adopted.

(Time taken: 0-02 Mts.)

Motion under Rule 117 — Adopted

On 8th August, 2024, Shri Kiren Rijiju, Minister of Parliamentary Affairs and Minister of Minority Affairs, moved the following Motion:—

"That the Debate on the Constitution (Amendment) Bill, 2022 (amendment of article 16) by Shri Javed Ali Khan under discussion be adjourned to a day allotted for Private Members' Legislative Business during the next Session of Rajya Sabha".

The Motion was adopted.

(Time taken: 0-01 Mt.)

REPORTS/STATEMENTS OF THE COMMITTEES PRESENTED/LAID ON THE TABLE

The following Reports/Statements of various Committees were presented/laid on the Table:—

Date	Name of the Committee	Report/Statement
24-07-2024	Public Accounts	124 th to 152 nd Reports
07-08-2024	Government Assurances	78 th Report

(Total Time taken: 0-02 Mts.)

MOTIONS FOR ELECTION/NOMINATION OF MEMBER TO VARIOUS COMMITTEES/BODIES

Sl. No.	Date	Name of the Committee/Body	<u>Time taken</u> <u>Hrs. Mts.</u>
1.	22-07-2024	Rajghat Samadhi Committee (RSC)	0-01
2.	24-07-2024	Welfare of Other Backward Classes	0-01
3.	-do-	Welfare of Scheduled Castes and Scheduled Tribes	0-01
4.	-do-	Public Accounts	0-01
5.	-do-	Public Undertakings	0-01
6.	30-07-2024	All India Institute of Medical Sciences (AIIMS), Rajkot	0-01
7.	-do-	All India Institute of Medical Sciences (AIIMS), Nagpur	0-01
8.	-do-	All India Institute of Medical Sciences (AIIMS), Kalyani	0-01
9.	-do-	Jawaharlal Institute of Post-Graduate Medical Education and Research, Puducherry.	0-01
10.	-do-	All India Institute of Medical Sciences (AIIMS), Rewari.	0-01
11.	-do-	All India Institute of Medical Sciences (AIIMS), New Delhi .	0-01
12.	31-07-2024	Official Language	0-01
13.	02-08-2024	Rubber Board	0-01
14.	-do-	Joint Committee on Offices of Profit	0-01
15.	08-08-2024	Employees' State Insurance Corporation (ESIC)	0-01
16.	09-08-2024	Tobacco Board	0-01
17.	-do-	Agricultural and Processed Food Products Export Development Authority (APEDA)	0-01
18.	-do-	National Jute Board (NJB)	0-01
19.	-do-	Joint Committee on the Waqf (Amendment) Bill, 2024	0-02

Time taken :

0-20 Mts.

PANEL OF VICE-CHAIRPERSONS

I. (i) On the 22nd of July, 2024, the Chairman announced that the Panel of Vice-Chairpersons has been re-constituted with the following Members: —

1. Shrimati S. Phagnon Konyak;
2. Ms. Kavita Patidar;
3. Dr. Kanimozhi NVN Somu;
4. Dr. Medha Vishram Kulkarni;
5. Dr. Bhagwat Karad;
6. Shri Vivek K. Tankha;
7. Shri Ayodhya Rami Reddy Alla; and
8. Shri Subhasish Khuntia.

(ii) On the 25th of July, 2024, the Chairman announced that the following Members have been nominated to the existing Panel of Vice-Chairpersons: —

1. Shri Ghanshyam Tiwari; and
2. Shrimati Priyanka Chaturvedi.

II. On the 31st of July, 2024, the Chairman announced that the Panel of Vice-Chairpersons has been re-constituted *w.e.f.* from the 31st of July, 2024, with the following Members:—

1. Shrimati Seema Dwivedi
2. Dr. Fauzia Khan
3. Ms. Sushmita Dev
4. Shrimati Geeta *alias* Chandraprabha
5. Shri K. R. Suresh Reddy
6. Shri Rajeev Shukla
7. Dr. Dinesh Sharma
8. Dr. Sasmit Patra

(Total Time taken: 0-03 Mts.)

RESIGNATION BY MEMBERS

(I) On the 22nd July, 2024, the Chairman informed the House that he had received a letter, dated the 4th of July, 2024, from Dr. K. Keshava Rao, Member, representing the State of Telangana, resigning his seat in the Rajya Sabha and he has accepted his resignation *w.e.f.* 5th July, 2024.

(II) On the 31st July, 2024, the Chairman informed the House that he had received a letter, dated the 31st of July, 2024, from Shrimati Mamata Mohanta, Member, representing the State of Odisha, resigning her seat in the Rajya Sabha and he has accepted her resignation *w.e.f.* 31st July, 2024.

(Total Time taken: 0-02 Mts.)

MESSAGES FROM THE LOK SABHA — REPORTED

Secretary-General reported to the Rajya Sabha, 5 messages received from the Lok Sabha and laid on the Table, 3 Government Bills, as passed by the Lok Sabha, during the Session.

(Total Time taken: 0-08 Mts.)

LEAVE OF ABSENCE

The following Members were granted leave of absence during the Session on the dates and for the period as mentioned against each:—

Sl. No.	Name of Member	State	Date of grant of Leave of Absence	Period of Absence
1.	Dr. D. Veerendra Heggade	Nominated	24-07-2024	22 nd July to 5 th August, 2024.
2.	#Shri Vaiko	Tamil Nadu	-do-	22 nd July to 12 th August, 2024.
3.	Shrimati P. T. Usha	Nominated	26-07-2024	24 th July to 12 th August, 2024.
4.	Shri Ilaiyaraaja	Nominated	09-08-2024	22 nd July to 10 th August, 2024.
Total Time taken:				0-03 Mts.

#The Member, however attended the sittings of the Council from 5th to 7th August, 2024 after informing the Chairman.

RECOMMENDATIONS OF THE BUSINESS ADVISORY COMMITTEE

Five Meetings of the Business Advisory Committee were held during the Session to allocate time for Government Legislature and other Business. Recommendations of the Committee were reported to the House on the dates, as mentioned below: —

Sl. No.	Date of BAC Meeting	Date of announcement of the recommendations of BAC in the House	<u>Time taken</u> <u>Hrs. Mts.</u>
1.	22-07-2024	24-07-2024	0-02
2.	23-07-2024		
3.	⊗25-07-2024	-	-
4.	30-07-2024	31-07-2024	0-01
5.	07-08-2024	08-08-2024	0-01
Total Time taken:			0-04 Mts.

STATEMENTS REGARDING GOVERNMENT BUSINESS

02 Statements regarding Government Business were made in the House on the following dates during the Session: —

Sl. No.	Date	<u>Time taken</u> <u>Hrs. Mts.</u>
1.	26-07-2024	0-01
2.	02-08-2024	0-02
Total Time Taken:		0-03 Mts.

⊗ As no recommendation was finalized during the meeting, no announcement was made in the House.

ANNOUNCEMENTS BY THE CHAIR

(I) On the 25th of July, 2024, the Chairman made the following announcement: -

As the Business Advisory Committee had allotted 20 Hours for General discussion on the Union Budget 2024-25 and the Budget of Union Territory of Jammu and Kashmir 2024-25, which commenced yesterday and only three hours discussion had taken place, the Chairman after taking consent of the House, announced that the Lunch Hour will be dispensed with and the House will also sit late till 7.00 p.m. today. //

(II) On the 26th of July, 2024, the Chairman made the following announcement: —

To enable wider participation in the General discussion on the Union Budget 2024-25 and the Budget of Union Territory of Jammu and Kashmir 2024-25, the Chairman after taking the sense of the House, announced that the Lunch Hour will be dispensed with and that the General discussion will resume after conclusion of the time allotted to Private Members Legislative Business today.

(III) On the 29th of July, 2024, the Chairman made the following announcements: —

(i) To give opportunity to more Members to participate in the General Discussion on the Union Budget 2024-25 and the Budget of Union Territory of Jammu and Kashmir 2024-25, the Chairman after taking the sense of the House announced that the Lunch Hour will be dispensed with and the House will also sit late till 8-00 p.m. today.

(ii) “Hon’ble Member, after giving my thoughtful consideration and taking into account the import of the situation given in the notices under 267 by Shri Sudhanshu Trivedi, Shri Ram Chandra Jangra, Shri Surendra Singh Nagar, Ms. Swati Maliwal and Dr. John Brittas, I find that the issue raised is wholesome and involves urban infrastructure as well as other aspects relating to education.

Under the circumstances, I deem it proper to allow a Short Duration Discussion under Rule 176 immediately after the Question Hour. This discussion may normally confine to two and a half hours.”

(iii) “Hon'ble Members, as per guidelines, the notice for Zero Hour is to be given by a Member on the previous working day between 12:00 noon and 05:00 p.m. electronically only through Members' Portal. However, today I have received a physical notice from Prof. Ram Gopal Yadav on the issue of shortcomings in the examination pattern for higher education and competitive examination. Prof. Ram Gopal Yadav is a very senior Member and since this is an important issue, I am using my discretion to allow him to raise the matter as the first item during Zero Hour. Thereafter, the other permitted matters will be taken up.”

(IV) On the 30th of July, 2024, the Chairman made the following announcement: —

For wider participation of Members in the General Discussion on the Union Budget 2024-25 and the Budget of Union Territory of Jammu and Kashmir 2024-25, the Chairman after taking the sense of the House announced that the Lunch Hour will be dispensed with and the House will also sit late till 8-00 p.m. today.

(V) On the 31st of July, 2024, the Chairman made the following announcement: —

(i) To complete all the items listed in the List of Business for the day and to take up the Permitted Special Mentions, the Chairman after taking the sense of the House announced that the Lunch Hour will be dispensed with and the House will also sit late.

(ii) “Hon’ble Members, a large number of Members of the House from both sides, including the Hon’ble Minister, have expressed their deep concern over the unfortunate event, a massive landslide and loss of lives in Wayanad district of Kerala during the early hours of July 30, 2024. Precious lives have been lost and the number is still being counted. All agencies have converged to render assistance. I deem it appropriate taking into consideration the sentiments of the House to have a Calling Attention Motion on this under Rule 180 and the same shall be today at 1.00 p.m. as there will be no lunch recess.”

(VI) On the 1st of August, 2024, the Chairman made the following announcements: —

(i) “Hon’ble Members, on conclusion of the discussion and Minister’s reply on the working of the Ministry of Housing and Urban Affairs, the discussion on the working of Ministry of Agriculture and Farmers Welfare will commence. After all the speakers for the discussion on the Ministry have spoken today, the reply of Minister of Agriculture and Farmers Welfare will be taken up tomorrow at 1.00 p.m.”

(ii) “Hon’ble Member, on the basis of the views expressed by the Leaders of various parties in the Business Advisory Committee, one of the Ministries out of the remaining two to be selected for discussion, would be the Ministry of New and Renewable Energy. Discussion will be initiated by AITC. This discussion would commence on conclusion of the discussion on the Ministry of Agriculture and Farmers Welfare.”

(VII) On the 2nd of August, 2024, the Chairman made the following announcements: —

(i) Giving due consideration to the suggestions and sentiments of many Members to enable wider participation in the Discussions on the working of the remaining Ministries, the Chairman announced that the reply by the Minister to the discussion on the working of the Ministry of Agriculture and Farmers Welfare will continue on Monday the 5th August, 2024 at 1-00 p.m. and thereafter the discussion on the Working of the Ministry of New Renewable Energy which is Listed in Revised List of Business for today, will be taken up. The Chairman also announced that the House will be adjourned for the day after the time allotted for Private Member’s Resolution is over.

(ii) “Hon’ble Members, the Constitution was amended and Part-IX(B) was inserted in the Constitution as a consequence of the Constitution (Ninety-seventh Amendment) Act, 2011, in the year 2012. That pertains to the co-operative societies. Earlier, similar Amendment was made in the Constitution for Panchayats and Municipalities. The Discussion on the Ministry of Co-operation has not taken place in either of the Houses thus far. This being a very important sector for our social development, the fourth Ministry for discussion will be the Ministry of Co-operation. The Discussion will be initiated by the DMK Member and Leader, Shri Tiruchi Siva.”

(VIII) On the 5th of August, 2024, the Chairman made the following announcement: —

The Chairman announced that in view of the announcement made on Friday, the 2nd August, 2024, there will be no Lunch recess as the Hon’ble Minister of Agriculture and Farmers Welfare and Minister of Rural Development will continue his reply to the Discussion on the working of the Ministry of Agriculture and Farmers Welfare from 1-00 p.m. onwards.

(IX) On the 6th of August, 2024, the Chairman made the following announcement: —

To take up the further discussion on the working of the Ministry of New and Renewable Energy at 1-00 p.m., the Chairman, after taking the sense of the House, announced that the Lunch Hour will be dispensed with today.

(X) On the 8th of August, 2024, the Chairman made the following announcements: —

(i) “Hon'ble Members, supplementary List of Business *inter-alia* regarding consideration and return of the Finance Bill, 2024 has been issued. As copy of the Bill, as passed by Lok Sabha, was circulated in the morning today, those Hon'ble Members who desire to give notices of amendments to the said Bill may do so till 1.00 P.M.”

(ii) “Hon'ble Members, in view of the request received from the Minister of Parliamentary Affairs and Minority Affairs, the Bill listed for withdrawal in the Revised List of Business will be taken up immediately after the disposal of the Finance (No.2) Bill, 2024.”

(Total Time taken: 0-19 Mts.)

OBSERVATIONS BY THE CHAIR

(I) On the 23rd of July, 2024, while declining his consent to the notices received under rule 267, the Chairman *inter-alia* urged the Members and Floor Leaders to seriously reflect and introspect the indiscriminate resort to the provisions of rule 267 on daily basis, when the House is in Session.

(II) On the 24th of July, 2024, the Chairman made the following observations:-

“Hon'ble Members, this is regarding Rule 267, for your benefit, my observations on Rule 267 have been uploaded today for your consideration. I call upon you and I strongly urge you to seriously bestow your attention on the same. I reiterate that the leaders of the political parties need to take a call on the issue as it is becoming a routine, daily affair in every sitting of the House. I had already indicated that in the last 36 years, this mechanism has been allowed only on six occasions. It is only in exceptional circumstances that the same may be allowed. I need not emphasise that seeking suspension of the proceedings of the House for taking business indicated is indeed a very serious matter. The notices filed today do not conform to the directives imparted by the Chair in this behalf and the same are not admitted.”

(III) On the 25th of July, 2024, the Chairman *inter-alia* made the following observations: -

“Hon'ble Members, I need to put on record one thing which is relevant. In this country, governed by rule of law, the arrest may be by an agency, by the police, but sending someone to jail is not the police's job. It is not the job of an agency also. A court, lawfully acting, sends a person to jail. So anyone in this country holding whatever position, of a Minister or a Chief Minister otherwise, if he is in jail, it is in compliance of a Remand Order given by a Judicial Magistrate and, therefore, the assertion by the Hon'ble Member that Executive is sending people to jail is not only factually wrong, but legally also not sustainable.”

(IV) On the 26th of July, 2024, the Chairman made the following observations: -

(i) “Shri Deepak Prakash, Member has raised an issue of grave public importance. The Report of the Shah Commission, which was formed to investigate the darkest period of Indian

democracy, and, the Report which relates to atrocities committed during the Emergency imposed in 1975, the Government must examine the possibility of having an authentic Report and place it on the table of the House for the benefit of the hon. Members and also for the benefit of the public at large.”

(ii) “Hon’ble Members, the issue as to how we should conduct ourselves in the House, was determined under the chairmanship of late Shri S.B. Chavan, a veteran Parliamentarian and a great leader. That was the first Ethics Committee, and, that was the first Ethics committee in any legislature in this country, and, that distinction went to Rajya Sabha. The Committee, after elaborate discussion and after getting inputs from all segments of the society beyond Parliamentarians, under the chairmanship of late Shri S.B. Chavan, gave some guidelines for the Members. One of the guidelines has been shredded today. I requested yesterday also. Please go through that Report of the Ethics Committee. It has been uploaded on your systems. If you will go through the same, you will get energised. This is not the kind of discourse we should be having. We have to ensure that we make our point in a manner, which is not inflammatory.”

(V) On the 30th of July, 2024, the Chairman made the following observations: -

(i) “Hon’ble Member, this information is with regard to the point of order that is pending for my consideration relating to the opportunity of Special Mention availed of by Shri H. D. Devegowda with respect to calamity in the State of Karnataka and other parts of the country. In this regard, Hon’ble Members, I have received a communication signed by three Hon’ble Members Shri Jairam Ramesh, Shri Randeep Singh Surjewala and Shri G. C. Chandrashekhar on 24th July 2024. In their communications, the three Hon’ble Members have made highly objectionable reference to the Hon’ble Members, Shri H. D. Devegowda. Hon’ble Members, keeping in view the content and seriousness of their communication, I afforded them opportunities to indicate to the Chair what is the underlying premise. Hon’ble Members, in spite of having been afforded opportunity, they have not been able to indicate to the Chair the premise of making such statement in communication to me in writing. I, therefore, deem it appropriate to afford them an opportunity to respond latest by tomorrow end of the proceedings and then I will take a call on the point of order raised.”

(ii) “Hon’ble Member, Shri Jairam Ramesh, on 27th July 2024 sent a communication indicating, which I quote, "I write on behalf of all Congress and other INDIA Party MPs." The field is covered by statutory provisions regarding recognition of political parties and groups and therein there is no space for nature of assertions he has made. I do not wish to go into the validity or factual aspect of his being representative of all Congress MPs and MPs of INDIA parties. This is an issue concerning those he seeks to represent. Since the communication in this representative capacity is not entertainable under any Rules, no further action at my level is warranted.”

(iii) “Hon’ble Members, Hon’ble Deputy Chairman, Shri Harivansh ji, is known and well regarded for his earnest, meticulous adherence to Rules and decorum. This observation is in context of Hon’ble Deputy Chairman calling Shrimati Jaya Amitabh Bachchan for addressing the House on 29th July, 2024. Objection was taken by the Hon’ble Member asserting that she be addressed just as 'Jaya Bachchan'. Hon’ble Member's certificate of election as also consequential notification in Gazette reflect her name as 'Shrimati Jaya Amitabh Bachchan'. Hon’ble Members, it is imperative that from the Chair only such name as reflected in the Gazette notification can and need be called. There is a procedure that enables a Member to effect change in name and style of the Member. Hon’ble Members, I had myself, while being a Member of Ninth Lok Sabha, resorted to change in name and style of my name, and the Member desiring so may do it as per mechanism. I advert to this issue because there has been traction in public

domain. The prescribed mechanism as regards change in name and style is uploaded on Members' Portal today at my direction.”

(iv) “Hon’ble Members, the point of order validly raised by Shri Piyush Goyal, Minister of Commerce and Industry, on 26th July, 2024, with regard to the content of a tweet, emanating from Shri Sanjay Singh, Member, wrongly depicting the proceedings of the House, this aspect has already come to be determined by the Chair by way of a ruling when there was erroneous dissemination of the proceedings of the House by a Member. Impermissible dissemination or representation of the proceedings of the House is not only improper but graduate to an issue of breach of privilege of the House. The assurance imparted by the Hon’ble Member, Shri Sanjay Singh, who called on me, in my Chamber, of adherence to the procedure persuaded me to give quietus to this issue.”

(VI) On the 31st of July, 2024, the Chairman made the following observation: -

“Hon’ble Members, I hereby rule that RSS is an organisation that has full constitutional rights to participate in the development journey of this nation. This organisation bears unimpeachable credentials, comprises of people who are deeply committed to serving the nation selflessly. To take exception that a member of this organisation cannot participate in the development journey of the nation is not only unconstitutional but also beyond the rules.”

(VII) On the 2nd of August, 2024, the Chairman made the following observations: -

(i) “Hon’ble Member, many Members write communications to me and before even the communication reaches me, they tweet about it. I privately call a Member. Please, don’t do it because if you want to get traction in public domain and write it to the Chairman, give Chairman some time. I am available here as much time as I can make available. So, I will not appreciate, and the House will approve it, that we must not engage into a situation where you write something to the Chairman, go public with it.”

(ii) “The House has to show objectivity. Therefore, this is not an occasion to take political mileage. Our education system, our competitive examination system, we had the occasion, the Education Minister saying in the House, the matter have been fully examined by the Supreme Court. Therefore, let all of us in the House and outside promote a mechanism so that talent does not get backseat. We must stand for meritocracy and not patronage.”

(VIII) On the 7th of August, 2024, the Chairman *inter-alia* made the following observation: -

“Hon’ble Members, what we saw a while ago was beyond anything. Indecorous, undignified. It was challenging the authority of Chair, trying to make it free fall for everyone. And that the Leader of the Opposition, an important fulcrum in parliamentary democracy, should be so doing, is painful. I have no words to take exception to such type of a conduct. We are Council of States, the Upper House, the House of Elders. The kind of sloganeering, shouting, something which people do not even do in worst of situations. It was a spectacle in the House. We are in the midst of a debate. A debate has to go as per Rules. Speakers alone have to speak. When the Leader of the Opposition wanted to make an intervention, having respect for the position he holds, I sent a blank paper to him to write it down. Hon’ble Members, Shri Pramod Tiwari, who was seated next to the Leader of the Opposition and is a Deputy Leader of the main Opposition party, they ruled this country for quite long and should be fully in know of rules of procedure, rules of conduct. It says that Leader of the Opposition requests to raise an emergent issue impacting countrymen and wants short intervention any time. Imagine! Nothing is spelt out. This is the kind of approach to take the platform, only to earn brownie political points. This is a very important theatre of dialogue, debate, discussion, deliberation. I take exceptional stance towards a trend that is emerging to challenge the Chair every time. I have enough patience. They

have put it in writing also on occasions I reflected. In this painful moment when our countrymen will be shocked that those whom they have sent to Rajya Sabha to show responsibility, respect to Constitution, be an example so that others can follow, engage in an unruly conduct, shouting, a shouting which we will not bear in any institution or in any society anywhere. These are dangerous practices. They threaten the very fundamentals of democracy. Trust me and have it from me, if we do not search our soul, if we do not counsel our friends, we will be doing greatest dis-service to democracy. We are here to strengthen the foundations of democracy. We have taken oath to abide by the Constitution and we are shredding it. If Leader of the Opposition can be epicentre of it, what could be more painful than this? I must tell you three things in particular. Whomsoever sits in the Chair has to be respected. My illustrious predecessors have been giants. I may not be able to come to their level. I will try my utmost, but to engage day in and day out in a manner to run down the authority of the Chair, to take the Chair light-heartedly, through each of you, I wish to finally appeal to them, they must reflect; they must introspect; they must search their souls and must always know that sometimes after giving all opportunities, there is an end to it. I never want to come to that end.

A Leader of the Opposition wants me to interrupt the debate without taking recourse to any rule. A Leader of the Opposition sends a written message to take the floor without detailing out on what issue. And all parties that have gone outside, they have worked in togetherness without rationally examining the damage they have done to this institution. If we work like this, mechanically, then the greatest disrespect you are showing to this temple of democracy. It is sacrilege of democracy. If you left with them, you agree to their shoutings, you agree to that misdemeanour, which no one will ever countenance. That will put shame to all of us. I am in deep pain. I plead with you all. I plead with those who are coming. Please search your souls. Do not engage in sacrilege of this temple. Do not engage in a conduct which is least becoming of any individual in the country, much less a Member of Parliament, much less a Member of the Upper House. I was surprised that rather than giving wiser counsel, rather than reflecting, shouting people walk out. You were not walking out from this House. You were walking out from your constitutional duty. Your attempt was to disrupt the House. Disruption and disturbance of the House is very painful. It is antithetical to democracy. If we continue with this trend, faith of the people will be lost. Even now, let me tell you friends, the respect that people have for our deliberations is at the lowest level. For heaven's sake, think about it. Do not herd yourself. Do not form a group or a bloc only to walk out, only to slogan shouting. And why I am saying so? From this Chair, I have watched moments, I have watched developments, I do not wish to share with you. But those who walked out know it for sure and if they do not know it, then they have outraged their oath, insulted the elected that have sent them here.”

(IX) On the 8th of August, 2024, the Chairman *inter-alia* made the following observations: -

(i) “Hon’ble Members, we have seen the ugliest of scene. We saw a dark phase of our democracy during Emergency. We know how it starts. It starts first with a challenge to the parliamentary institution, and that challenge was there in June, 1975, a serious challenge here. I am sure we have distinguished Members here. Can anyone countenance this kind of conduct? They think they are law unto themselves. They think they are all wise. They think they are the only one whose heart is bleeding. The entire nation is in pain because of our girl. The entire nation is feeling the pain, right from the President to the Prime Minister to myself and many more. Everyone is sharing the situation, but to monetize it, to politicise it, is the greatest disrespect to that girl. That girl has a long way to go. I was so happy that the State of Haryana immediately announced, ‘we will give her all commendations, all financial relief that is due to a medal winner’. There is a State Government that has recognized her as a medal winner, will give all assistance given to a medal winner. And here, I would urge you all with folded hands -- many

of you are very senior to me, in this House -- let us have bipartisan approach on certain issues, issues like this. On political issues, debate permits your point of view to be projected; yesterday, it was done. And let me tell you, Hon'ble Members, when the Leader of the Opposition raised his hand yesterday, I have to take note of it. The Leader of the House and the Leader of the Opposition are very, very significant. I sent a message to him, what is the issue you are seeking to raise. And the response which I get in writing, which will be laid on the Table of the House today and that was, 'I want to raise an issue of urgent public importance.' Do I make anything out of it? Do I know the subject of it? Do I know the urgency of it? In the process, the Leader of the Opposition has an idea of the Chair that the Chair is a rubber stamp or just a post office, get a communication and give the floor. When I give floor to someone here, that is watched by more than 1.4 billion people. It is embedded in the history. I do not know how I will be able to respond to my conscience. Individually all the Members are so talented. Sir, you walked out and you came. In the process, you hurt more than a billion people. In the process, you set aflame democratic traditions. By walking out, the insult to the Chair, did you see yourself how Derek O'Brien, Floor Leader of TMC, shouted at the Chairman? If he does it, is it the way? I am so sorry."

Shri Jagat Prakash Nadda, *Leader of the House* made some observations.

(ii) "Hon'ble Members, making this august House a centre of anarchy, attacking Indian democracy, tarnishing the dignity of the Chairman, creating a physically challenging environment, is not a dignified conduct. This conduct crosses every limit. This House is currently seeing the President of the ruling party of the country here as the Leader of the House. This House is also witnessing the presence of the National President of the Opposition Party as the Leader of the Opposition. The senior-most leader of the Congress Party is also a member of this House. What I have been seeing in recent days and the way the challenge is being posed through words, letters, through a leading newspaper, I do not want to name it, has made grossly wrong comments, I have seen this. This challenge is not being given to me, this challenge is being given to the post of Chairman, and this challenge, please, is being given because they think that the person sitting on this Chair is not worthy of it. I have not gotten the support of the House as much as I should have. I have not left anything as far as my efforts are concerned..... Hon'ble Members, now I have only one option. There are several senior members in the House, they are still present, and I respect them. They have seen much more politics than me. With a heavy heart, I am not running away from my oath, but from what I have seen today, the way the members have behaved, what they have done physically, the way they have conducted themselves from this side also, I am not able to sit here for some time. I am leaving with a heavy heart."

(iii) "..... I had to leave the House to take self-discipline decisions. When a scene is created in the House that it becomes an epicentre of disruption for the entire nation, then, it is our bounden duty to sometimes take tough decisions. I left my seat to introspect, having been witnessed by spectacle which I found was unprecedented, indigestible, and I would be walking away from my oath if I do not take tough decisions. I called a meeting of the floor leaders at 1.30 p.m. today, and I would reflect to them, all I have in mind, with video evidence if they require, this House has presented in recent times, in spite of my best efforts, persuasions, patience, accessibility, pleading, prayer, requests; all have been taken not in the right spirit. Sublimity has been misunderstood as fragility. Persuasion has been misunderstood as weakness and, therefore, I have thought about it."

(X) On the 9th of August, 2024, the Chairman *inter-alia* made the following observations: -

(i) Hon'ble Members, what a sad day! 9th August, 1942 – call of Mahatma Gandhi 'Quit India' and this House paid tribute to the martyrs because we got freedom. They are quitting

Parliament. They are quitting their duty. They are quitting the road to Constitution. They are showing back, not to the Chair or to the House, to the Constitution and their sense of duty and how can we suffer – leading lights of the ruling party; ultimate controls of the Opposition? Look at the difference. We are in the making of Bharat to a *Viksit Bharat*. The world is recognising us. Accolades are pouring in from all quarters – the World Bank, the IMF and the rise is incremental. People are witnessing the rise, infrastructure growth. We are on a way to a development journey. These people want to impede. I use this platform with all sense of responsibility, India is a peaceful country; India is a stable country; India has most functional and vibrant democracy; India has leadership continually in its third term. A history in making after six decades. India has leadership in Prime Minister that has global recognition. The nation is proud of it. And, some people, taking note of happenings in the neighbouring country, are engaging in inflammatory and condemnable narrative.

And, the ideology to which they subscribe is in silence. It has become a habit, ...the Leader of the Opposition, with some of them, --- that a segment will speak out against the nation; a segment will set afloat a narrative which tarnishes our institutions, demeans our democratic culture, weakens our progress, and they will expel the gentleman and take back. I make an appeal to all right-thinking people in the country, it is time for them not to observe silence. Such narratives have to be ambushed at the threshold. Can you see reason today? Last time, they walked out with one slogan – LOP, LOP, LOP. Today, what they walked out? One of the most experienced Members of this House, Ganshyam Tiwari *ji*, four decades of experience. His only transgression was, he praised Mallikarjun Kharge *ji*. The praise was in Sanskrit. Mallikarjun Kharge *ji* was invited to my Chamber, along with Ghanshyam Tiwari *ji*. Threadbare, matter was discussed. It was understood. There was quietus. But as a design, as a strategy, as a well-planned orchestration to find an *alibi* to walk out from the House, they staged it. I want leave of the House that if such misdemeanour takes place, even at the stage or of the Leader of the Opposition, I will try to avoid to an extreme degree taking a recourse which otherwise is unavoidable. I have been avoiding it virtually every day. I don't want to make it routine. And, today, the top brass was here. What I saw was failure of commitment to nationalism, failure of belief in our country, disregard of our Constitution, and that is why I say, two good things have happened in the last decade. One, we started having Constitution Day, because that Constitution was ravaged in 1975 emergency. Nowhere in the history of the world. You will find emergency was clamped because a Judge in Allahabad High Court, Shri J.M.L. Sinha, held the election of Shrimati Indira Nehru Gandhi, then Prime Minister, as void. Emergency was clamped. That was the time when every misdeed of the emergency, every wrongdoing of the emergency, where lakhs of the people were put behind the bars; they were ill treated, tortured. Nine High Courts in the country upheld the right of the citizen to have recourse to law. Supreme Court, then, in ADM Jabalpur, reversed the nine High Courts and held, during emergency there will be no fundamental rights, no right to access to justice system, and emergency can last as long as the Government wants. What a travesty!. Emergency clamped because a conscientious Judge had declared the election void, emergency wrongfully sanctified by another court. The present court has regretted the decision. The present Court has reversed the decision using very strong language and, that is why, '*Samvidhan Hatya Diwas*' has a significance. It is very timely; 2025 will be the 50th anniversary of that. I want every young man in the country to know the dangers of these activities. These are not ordinary disruptions, let me tell you. These are not ordinary disturbances. They are a mechanism to throttle debate, a mechanism to insult democratic values. And, I, therefore, appeal, through you, to everyone in the country, let the message go that what they have done is trivializing democracy, institutions for just petty gain at the cost of the nation. That will not be countenanced.”

Shri Jagat Prakash Nadda, *Leader of the House*; some Ministers, Party Leaders and Members *also* made observations.

(ii) “..... I had the pain of going through each word of it yesterday. Everyone agreed to that and the conduct here. You do not have the benefit of seeing it from here. One Member has reacted to it. I saw every one’s physical movements. As if they were in battleground, in physical movement, charged physical movement, concerted movement aimed at destroying an institution. A sacrilege taking place before my own eyes. Only one hon. Member has spoken. Never spare any effort when you see before your own eyes how those who should be responsible are instigating irresponsibility. I go back to emergency days. We need to learn our lessons. If we don't do it well in time, this virus will destroy democracy. I know they are not targeting me. They find it indigestible that a Government is in place for a third time continually. Hon’ble Members, that is not emanating from me. It is emanating from the will of the people. And in democracy, if you do not honour the verdict of the people -- and that verdict has to be honoured primarily in this theatre -- would any child, any impressionable mind, any of their younger family members, approve of it? You cannot imagine. Let me tell you, hon. Members, I screen everything. But when I go home, I see a 360-degree of it and I find what we have here. I must work more to get them for reconciliation. But beyond a limit, even Lord Krishna could not avoid it. I am not Lord Krishna. I am not a shade of His. I need support of the House. What has to be done is not for this section or that section. What has to be done is for future of our country. Can you imagine the input which I get every day as a structured manner and the activities? I would appeal to the Hon’ble Members, please be informed. Things have started as a narrative. "Oh! Neighboring country; we are next." Then wiser counsel, No Then, the gentleman says, "What I say is not in private but in public." And he unfortunately belongs to a lineage and to a distinguished noble profession. The other one, with experience of external affairs, does it. The challenge I know is not to me at all. In the entire mechanism, the challenge is to the elected Government that they want to start here. And I share it with anguish, anxiety, pain and concern. I avoided it virtually, fist fight in the House by adjournments. Fist fight here I avoided. I am so surprised and yesterday I had the occasion in the meeting of the leaders, one of the seniormost Members of this House -- I don't want to name, for whom I have the highest regard and who always claim that his party never came to the Well -- gave his signatures that my action was unprecedented and unilateral. In my Chamber he was present; I could not hold my tears. A man only next to Devegowdaji in this House! If Devegowdaji writes a single sentence that your action is unbecoming of Chairman, my entire life is at stake. I put a question to him before all the leaders present there: How could you give your signature here? I was only a phone call away. I don't want to become party and, therefore, I was digesting this. But enough is enough. Democracy, they want to put in peril. This temple of democracy they want to sacrilege and they want to do it in a vengeance manner in the presence of the top leadership. When I looked for sanity, what I found? Outrageous shredding of sanctity! I have seen much more than all of you have seen. And, therefore, this is an occasion. History will remember what everyone has spoken here. It is not for the sake of it just. Therefore, we had the very wise counsel from very senior-most people including former Prime Minister, Shri H.D. Devegowda. I need guidance from the Leader of the House that on an occasion like this, we need to take steps. If not taken, we will regret.”

(iii) “Hon’ble Members, after the lunch recess, the House was adjourned thrice, with the hope and expectation that the Opposition Members who walked out on an issue that had been cordially resolved in my chamber in the presence of Leader of the Opposition, Shri Mallikarjun Khargeji and Hon’ble Member, Shri Ghanshyam Tiwariji Both the Members in my presence, in my chamber, had the occasion with their experience of decades in Parliamentary theatres, parted company as friends. I obviously entertained the idea that the issue had been

amicably brought to a quietus and no longer required further reflection. Nothing happened the following day or thereafter. After a gap, suddenly today, just before the Question Hour was to be taken the issue came to be raised by Shri Jairam Ramesh, without being so allowed. I then indicated if there be an issue still, I would have the matter further taken up in my chamber. This led to a scenario to which the entire House has been a witness, and very senior members, including the former Prime Minister, Shri H. D. Devegowda, had the occasion to express feelings, anguish.

I adjourned the House with this in mind, that this House functions optimally when all segments of the House are present. As every Member of the House has taken an oath under the Constitution and is ordained to serve the people at large. The three adjournments, unfortunately, did not evoke expected response. I would continue to work towards securing participation of the Members so that they get an opportunity, perform their Constitutional duty, use their energy, and expertise and exposure to serve people at large for welfare of *Bharat*, home to one sixth of humanity. I appeal to the Members, who are not present here, out of a decision taken and reflected in the House by their walkout, to deeply introspect and deliberate within themselves, taking into consideration, the glorious tradition the Upper House, the House of Elders has had all throughout and the expectation the people have for the imprint Members of this House, how to live for the development trajectory of the nation.

While the House was being adjourned, I had the occasion to see the reaction of the Members outside on various TV channels. I wish to inform the people, at large, that, out of respect for this institution, out of respect for the dignity of every Member of this House, I have taken due care and caution to ensure that our behaviour, our conduct that is not becoming of a Member of Parliament does not get traction beyond the Temple of Democracy. And, therefore, the Sansad TV, which has with it, all that happens in this House, was being subjected by me to the self-regulation. Finding that narratives are sought to be set afloat and something which cannot be sanctified, something which cannot be based on fact is spoken by Members who have some experience, I would be taking recourse to ensure people of the country come to know of the reality.

While I hold every Member in high regard and have no personal issue with anyone, I am deeply hurt at the intemperate language without any premise, going to media getting traction. And, I am sure, everyone in the country will focus on what will be made available.

My Chamber, Chamber of Chairman of the Council of States, the House of Elders, the Upper House, has been labelled that something that happens there is 'close door.'

A disinformation that what I discussed with Mr. Tiwari was only with him; if a truth take wings, nation blossoms. If untruth, something which is far distanced from truth, distraction, it is bothersome. Our resolve to ensure that the sacred precincts of Rajya Sabha be not allowed to be a ground for destabilising democracy. This has been expressed by all the Members is welcome. I have, therefore, no doubt that my appeal to the Members, who are not present today, will persuade them to soul-search, engage in introspection, think about the duty to the nation, take into consideration their oath under the Constitution, and prepare for vigorous participation in a constructive manner in the forthcoming Sessions. During off Session, I would continue working, trying to reach out every Member, ignoring the deep hurt I have suffered, as call of duty is above any personal injury or feelings. I would urge each one of you also to please reach out, the Members of this House you can, so that we all, in this House, on some issues, issues of national importance, get bipartisan, rise above party interests, and send a message to the country and the world at large that this country, having the most vibrant functional democracy, a country that is mother of democracy, a country that is the oldest and the largest democracy will continue to be hope for the entire world.

With these words of expectation, request, pleading and urging, I will take up the essential agenda.”

(Total Time taken: 1-08 Mts.)

RULINGS BY THE CHAIR

(I) On the 23rd of July, 2024 :-

(i) On the issue of electronic filing of notices, the Chairman gave the following ruling: —

“Hon’ble Members, India’s digital stride has globally been acknowledged. The World Bank chief Shri Ajay Banga reflected thus:

‘I cannot praise enough what India is doing to open up space for entrepreneurs. That is visible in the digital space. India put in place public digital infrastructure that is so well attuned for private initiatives to blend in to take advantage of this infrastructure.’

World Bank in its G20 document has reflected that India has achieved financial inclusion targets in just 6 years which would otherwise have taken at least 47 long years owing to its Digital Payment Infrastructure (DPI) such as Jan Dhan Bank accounts, Aadhaar, and Mobile phones (the JAM trinity).

Adaptability and acceptability of digitisation is reflected in India accounting for more than half of the global transactions. Even millions of farmers receive three times a year direct transfers to their accounts. Such service delivery is increasingly getting into this digital mode.

In this situation, it would not be sending right signals that we, from the Parliament, do not lead by example.

After deep thought and taking into consideration the concerns raised by Members, a suitable mechanism for facilitating the Hon’ble Members in the matter has been put in place and an IT Helpdesk has been set-up in the Lobby for resolution of their queries in this regard. I welcome suggestions of the Hon’ble Members to enable them to go digital.

I am sure, the Hon’ble Members will appreciate and support this gesture. We have to be forward-looking rather than be retrograde and this would inspire and motivate people at large to go digital.”

(ii) On a point of Order raised by Shri Digvijaya Singh, under Rule 238, on 22nd July, 2024, the Chairman *inter-alia* gave the following ruling: —

“The contextual situation leaves no doubt that the Point of Order has been raised in a wholly inconceivable manner and as a matter of fact takes exception to the disregard of mandate of Rule 238 by Shri Jairam Ramesh. In this situation, the Point of Order raised by Shri Digvijaya Singh under Rule 238 (v) is without merit and declined.

I take the opportunity to urge the Hon’ble Members of this august House to follow protocol and adhere to the rules. It is highly inappropriate for a Member to address the House without leave of the Chairman. In this case, the conduct of Hon’ble Member, Shri Jairam Ramesh, is aggravating as he in high decibel without leave of the Chair, sitting in his seat imparted unbecoming and disparaging remarks against high constitutional authority, causing disturbance and disruptions in the House. Such conduct by one with parliamentary experience and ministerial experience is unfortunate and reprehensible. Given the frequency of such incidence, I urge the Hon’ble Member to reflect and adhere to rule based conduct.

I also seek attention of Hon'ble Members that late Shri S.B. Chavan, as the first Chairman of the Ethics Committee in 1998 in the First Report of the Ethics Committee had imparted directions to the Members including, *inter-alia*, that Members must not do anything that brings disrepute to the Parliament and affects their credibility. I would urge the Hon'ble Members to go through the report carefully and to ensure that they uphold the standards it sets forth. This Report, for the benefit of Hon'ble Members, has already been uploaded today on Members' Portal. We need to exemplify our conduct that is worth emulation."

(II) On the 5th of August, 2024:-

(i) While declining to the requests made by Shri Digvijaya Singh, Shri Sanjay Singh and Shri Randeep Singh Surjewala seeking permission to allow them to reply to the statements made by the Minister of Agriculture and Farmers Welfare and Minister of Rural Development during his reply to the Discussion on the working of the Ministry of Agriculture and Farmers Welfare, the Chairman gave the following rulings:-

"I rule there is no right to reply under Rule 238 (ii). If a member feels aggrieved, he has to take recourse to the rule in a different format, I am putting it on record, not according to this."

(ii) "Hon'ble Members, I have received another communication today in relation to the address being imparted by the Hon'ble Minister for Agriculture and Farmers Welfare. This communication is, again, from Shri Digvijaya Singh, from Shri Sanjay Singh and from Shri Randeep Surjewala. Their assertion in this communication is that hon. Agriculture Minister has named the undersigned and cast aspersions indicating facts in the course of Discussion on the Department of Agriculture. Please grant us an opportunity under Rule 238. So, three distinguished hon. Members, who are very senior Members of the House, want to invoke Rule 238 to seek an opportunity to reflect in the matter. Hon'ble Members, I have given my careful, thoughtful consideration. Hon. Members do have a right if another Member or a Minister casts aspersions or makes a statement that may not be factually correct in the assessment of the hon. Members. There is a mechanism and the hon. Members need to avail that mechanism. As and when the hon. Members will avail that mechanism, I will consider it and take all actions in accordance with law. I am extremely serious and conscious that any statement made in the House by a Minister or a Member has to be factually sanctified. And if anyone is aggrieved, please take recourse to rules. These two communications seek to avail Rule 238 for this purpose. I am afraid, they have invoked the wrong rule."

(Total Time taken: 0-11 Mts.)

MATTERS RAISED WITH PERMISSION

I. On the 22nd of July, 2024:—

(1) Dr. Kanimozhi NVN Somu raised a matter regarding concern over the rising cases of dubious drug trials having serious repercussions on the health care sector in the country.

(2) Shri A. A. Rahim raised a matter regarding concern over mis-management of Railways in Kerala causing distress to the railway workers/passengers in the region.

(3) Shrimati Geeta *alias* Chandraprabha raised a matter regarding demand to explore possibilities for new rail projects in Auraiya district of Uttar Pradesh.

(4) Shrimati Priyanka Chaturvedi raised a matter regarding concern over increasing numbers of Digital Banking Frauds in the Financial Year 2023-24.

(5) Shri Shaktisinh Gohil raised a matter regarding concern over death of three labourers while working in illegal coal mine (Carbo Cell) in Surendra Nagar district of Gujarat.

(6) Shri P. Wilson raised a matter regarding demand to allocate funds for pending public projects in the State of Tamil Nadu.

(7) Shri Muzibulla Khan raised a matter regarding demand for special category status to the State of Odisha.

Dr. Sasmit Patra associated.

(8) Shri Golla Baburao raised a matter regarding demand to implement a comprehensive National Coastal Tourism Development policy in the country.

(9) Dr. Bhim Singh raised a matter regarding demand for long-term solution to prevent loss of life and property due to floods in Bihar.

(10) Shri Naresh Bansal raised a matter regarding demand to include the history of the struggle against emergency, in school and college curriculum.

(11) Shri Manoj Kumar Jha raised a matter regarding demand for allocation of Special Economic Zones in the state of Bihar.

(12) Shri Babubhai Jesangbhai Desai raised a matter regarding concern over effects of Global warming in the country.

II. On the 24th of July, 2024:—

13. Shrimati Mausam Noor raised a matter regarding demand to take necessary steps to stop erosion by the Ganga river in Malda, West Bengal.

14. Dr. Ashok Kumar Mittal raised a matter regarding demand for justice to the family of the victims of the 1985 Kanishka Bombing.

15. Shri Niranjana Bishi raised a matter regarding demand for increasing road infrastructure under the PMGSY scheme.

16. Shri Ajit Kumar Bhuyan raised a matter regarding concern over the navigational clearance in the Brahmaputra River.

17. Shrimati Dharmshila Gupta raised a matter regarding demand to expedite the work related to the establishment of AIIMS at Darbhanga, Bihar.

18. Shri Ramji raised a matter regarding request to construct Pachpedi ghat bridge in Lakhimpur Kheri, Uttar Pradesh.

19. Shrimati Rajani Ashokrao Patil raised a matter regarding demand to reduce rate of GST on Mediclaim policies.

20. Dr. Anil Sukhdeorao Bonde raised a matter regarding request to confer Bharat Ratna to Late Dr. Panjabrao Shamrao Deshmukh for his great contribution to the country especially in the field of education and agriculture.

21. Shri K.R.N. Rajeshkumar raised a matter regarding demand to release the funds for the Chennai Metro Rail project, Phase-II.

22. Shri Subhasish Khuntia raised a matter regarding demand to declare Rath Yatra of Mahaprabhu Shri Jagannath as a National Holiday.

23. Shri Iranna Kadadi raised a matter regarding demand for inquiry into the financial irregularities by the Karnataka Government.

24. Dr. Laxmikant Bajpayee raised a matter regarding concern over increasing number of deaths due to dog bites.

25. Shri Jose K. Mani raised a matter regarding concern over emerging threats and potential risks associated with Artificial Intelligence.

III. On the 25th of July, 2024:—

26. Shri A. D. Singh raised a matter regarding demand to announce Minimum Support Price for Makhana (Foxnuts) produced in the State of Bihar.

27. Dr. Sikander Kumar raised a matter regarding demand to connect Jakhu Temple to Maa Tara Devi Temple in Shimla through Timber Trail and construction of flyovers in the city.

28. Shri Tiruchi Siva raised a matter regarding concern over language and cultural barriers in education due to centralized hiring of teachers in Eklavya Model Residential Scheme (EMRS).

29. Shri Jaggesh raised a matter regarding demand for allocation of Rs.83.52 Crores under Pilgrimage Rejuvenation and Spiritual Augmentation Drive (PRASAD) scheme for development of Ganagapur Dattatreya Temple, Kalaburgi district, Karnataka.

30. Shri Aditya Prasad raised a matter regarding demand to increase the number of sleeper class coaches in trains originating from Jharkhand State.

31. Shri Sanjay Seth raised a matter regarding provision of housing facilities to athletes.

32. Shri Pramod Tiwari raised a matter regarding concern over dip in India's childhood immunisation numbers.

33. Shri Debashish Samantaray raised a matter regarding demand to allocate houses under PMAY scheme to the State of Odisha.

34. Shri S. Selvaganabathy raised a matter regarding request for setting up of a defence corridor in Puducherry.

35. Shri Vivek K. Tankha raised a matter regarding need to ensure judicial accountability in the country.

36. Shri K. Vanlalvena raised a matter regarding demand to stop import of Areca and Ginger into the country.

37. Shri Birendra Prasad Baishya raised a matter regarding concern over rising cases of suicide among the students of Indian Institute of Technology and other educational institutes of Kota.

38. Shri M. Shanmugam raised a matter regarding demand to increase minimum monthly pension under the EPF 1995 scheme upto Rs.9000.

39. Shri Baburam Nishad raised a matter regarding demand to convert two lane National Highway-34 connecting Kanpur to Sagar, to four lane.

40. Shri Manas Ranjan Mangaraj raised a matter regarding concern over delay in payment under Fasal Bima scheme in Odisha.

41. Dr. Dinesh Sharma raised a matter regarding demand to convert Lucknow University into a Central University.

42. Dr. K. Laxman raised a matter regarding demand to establish Indian Institute of Management in Telangana.

43. Shri Dhananjay Bhimrao Mahadik raised a matter regarding demand to provide subsidy to Bagasse based power plants in the country.

44. Shri Mahendra Bhatt raised a matter regarding demand to include Pankhanda OBC community of Uttarakhand in the Central list.

45. Dr. Fauzia Khan raised a matter regarding concern over challenges faced by candidates with disabilities in Public Services Examinations.

46. Shri Sant Balbir Singh raised a matter regarding concern over adverse effects of climate change on agriculture in the Country.

IV. On the 26th of July, 2024:—

47. Dr. Ajeet Madhavrao Gopchade raised a matter regarding demand to constitute a Committee to complete the construction work of railway line from Nanded to Bidar.

48. Dr. V. Sivadasan raised a matter regarding need to address the problems faced by Nurses in the Country.

49. Shri Iranna Kadadi raised a matter regarding the issue of corruption in Karnataka Maharshi Valmiki Scheduled Tribes Development Corporation.

50. Shri Deepak Prakash raised a matter regarding demand to make public the report of 'Shah Commission' formed to investigate the atrocities committed during the Emergency imposed in 1975.

51. Shrimati Jebi Mather Hisham raised a matter regarding demand to introduce measures for safe and efficient urban waste management practices in the country.

52. Shri Madan Rathore raised a matter regarding demand for night train from Pali district headquarters to Jaipur and Delhi.

53. Ms. Sushmita Dev raised a matter regarding demand to release funds for the State of Assam to mitigate floods.

54. Shri Harbhajan Singh raised a matter regarding demand to convert Bhakra Beas Management Board (BBMB) Hospital at Talwara, Punjab into AIIMS/PGI Hospital.

55. Shri Mohammed Nadimul Haque raised a matter regarding need to address the problems of beneficiaries of the Maulana Azad Education Foundation.

56. Shri Sukhendu Sekhar Ray raised a matter regarding need to address the crisis of Jute industry in West Bengal.

V. On the 29th of July, 2024:—

57. Prof. Ram Gopal Yadav raised a matter regarding issue of shortcomings in the examination pattern for higher education and competitive examination.

58. Dr. Sumer Singh Solanki raised a matter regarding concern over death due to lightning in the country.

59. Shri Jose K. Mani raised a matter regarding need to tackle the problem of plastic waste in the country.

60. Shri Shaktisinh Gohil raised a matter regarding concern over devastation caused by heavy rains in Gujarat.

61. Dr. Sasmit Patra raised a matter regarding demand for revising coal royalty for Odisha.

62. Shri Prakash Chik Baraik raised a matter regarding need to tackle the problem of food inflation in the country.

63. Shrimati Priyanka Chaturvedi raised a matter regarding concern over the deteriorating health trends among Children under Five Years of age.

64. Shri Sanjeev Arora raised a matter regarding concern over instances of under-age drinking and driving in the country.

65. Shri Nagendra Ray raised a matter regarding the urgent need for Central Government to take over the control of the Debutter Trust Board at Cooch Behar in West Bengal for its efficient and peaceful administration.

66. Shri Rajeev Shukla raised a matter regarding demand for inclusion of historic Sirpur city of Chhattisgarh in the list of World Heritage Sites.

67. Dr. Fauzia Khan raised a matter regarding demand for national policy for consistent and effective support for children with learning disabilities.

68. Shri Sanjay Singh raised a matter regarding concern over children suffering from Spinal Muscular Atrophy (SMA), a rare genetic disease.

69. Shrimati Ranjeet Ranjan raised a matter regarding demand to change the name of New Delhi Railway Station to 'Hind ki Chaadar'.

VI. On the 30th of July, 2024:—

70. Dr. Medha Vishram Kulkarni raised a matter regarding demand for special relief packages for the victims of flood effected Maharashtra.

71. Dr. John Brittas raised a matter regarding devastation caused due to massive landslide in Wayanad District of Kerala.

Shri Sandosh Kumar P, Shri Abdul Wahab, Shri Jose K. Mani, Shrimati Jebi Mather Hisham, Shri A. A. Rahim, Dr. V. Sivadasan, Shri Mallikarjun Kharge, *Leader of the Opposition* and Shri Jagat Prakash Nadda, *Leader of the House also associated*.

The Minister of Coal and Minister of Mines (*Shri G. Kishan Reddy*) and the Minister of Parliamentary Affairs and Minister of Minority Affairs (*Shri Kiren Rijiju*) responded.

72. Shri Vivek K. Tankha raised a matter regarding concern over unavailability of NCERT books.

73. Shri Ramji Lal Suman raised a matter regarding demand to establish a Bench of Allahabad High Court in Western Uttar Pradesh.

74. Shri S. Selvaganabathy raised a matter regarding demand to set up a textile park in Puducherry.

75. Ms. Dola Sen raised a matter regarding concern over delay in name change of West Bengal to Bangla.

VII. On the 31st of July, 2024:—

76. Shri Mahendra Bhatt raised a matter regarding demand to increase the compensation amount for the victims affected by natural disaster.

77. Ms. Kavita Patidar raised a matter regarding the demand for the provision of separate baby berth in every train in the country.

78. Shri R. Dharmar raised a matter regarding demand for new railway line between Manamadurai to Vilathikulam in Tamil Nadu.

79. Dr. Anil Sukhdeorao Bonde raised a matter regarding demand to convert Yavatmal-Murtizapur-Achalpur railway line in Maharashtra into a broad gauge.

80. Shri Baburam Nishad raised a matter regarding demand to start a superfast train from Manikpur Junction in Uttar Pradesh to Delhi.

81. Shri Mithlesh Kumar raised a matter regarding demand to extend the benefit of the Ayushman Bharat Pradhan Mantri Jan Arogya Yojana (Ayushman Card) to the people Below the Poverty Line.

82. Dr. Dinesh Sharma raised a matter regarding demand for conservation, propagation and restoration of Sanskrit language in the country.

83. Shrimati Mausam Noor raised a matter regarding concern over rising cases of suicide among students.

84. Shri Chunnilal Garasiya raised a matter regarding demand to elevate Udaipur Passport Seva Kendra to Regional Passport Office status.

85. Dr. K. Laxman raised a matter regarding concern over the financial crisis of the All India Fair Price Shop dealers.

86. Shri Sanjay Yadav raised a matter regarding demand to enhance the availability of sports infrastructure in the country.

87. Shrimati Seema Dwivedi raised a matter regarding demand to provide hostel and canteen facilities to the students in Delhi.

88. Shrimati Renuka Chowdhury raised a matter regarding concern over increasing incidents of train accidents in the country.

89. Shri Gulam Ali raised a matter regarding demand to introduce a scheme for the welfare of Himalayan forest dwellers.

90. Shri Amar Pal Maurya raised a matter regarding demand to provide free education to the children of widows across the country.

91. Shri Ghanshyam Tiwari raised a matter regarding Yamuna flood water in parts of Rajasthan.

92. Shri Samik Bhattacharya raised a matter regarding concern over the attempt to challenge the Writ of the Parliament by executive authority.

VIII. On the 1st of August, 2024:—

93. Shri Manoj Kumar Jha raised a matter regarding concern over non-functional status of Eklavya Model Residential Schools in Bihar.

94. Shri Narayana Koragappa raised a matter regarding demand for construction of a tunnel on NH-75, at Shiradi Ghat, Karnataka.

95. Shri Shambhu Sharan Patel raised a matter regarding demand to ease the Credit Card closure process across the country.

96. Dr. Wanweiroy Kharlukhi raised a matter regarding demand to expedite the notification process for new Land Custom Station between India and Bangladesh.

97. Dr. Sikander Kumar raised a matter regarding demand to accelerate the work related to the construction of tunnel between Bangna and Dhaneta in Himachal Pradesh.

98. Shri Digvijaya Singh raised a matter regarding demand for intervention of Central Government to resolve the problems faced by farmers of Madhya Pradesh in selling Moong crop.

99. Shri Vikramjit Singh Sahney raised a matter regarding demand for allocation of funds under the 'Khelo India Scheme' in proportion to the player's participation in International tournaments from respective States.

100. Shrimati Sangeeta Yadav raised a matter regarding depletion of water bodies and ponds in the country due to illegal encroachment and construction.

101. Dr. Bhim Singh raised a matter regarding non-compliance of Right to Education Act by some private schools in Bihar.

102. Shri Javed Ali Khan raised a matter regarding concern over depriving the minorities from the benefits of the grant available for the marriage of daughters of poor people belonging to Other Backward Classes.

103. Dr. Kalpana Saini raised a matter regarding devastation caused by floods during rainy season in the district of Haridwar.

104. Shri Birendra Prasad Baishya raised a matter regarding demand to include Assam's Charaideo Moidams, the old mound burial system of Ahom dynasty in UNESCO world heritage list.

105. Shrimati Dharmshila Gupta raised a matter regarding demand for restoration and conservation of water bodies in Mithila region of Bihar.

106. Shrimati Rajani Ashokrao Patil raised a matter regarding demand to financially support and encourage indigenous sports, like Kabaddi, Wrestling, Badminton, *etc.* in the country.

107. Shri Pramod Tiwari raised a matter regarding need to make AIIMS, Raebareli fully functional.

108. Shrimati Darshana Singh raised a matter regarding demand to construct foot over bridge at NH-19 in Chandauli district of Uttar Pradesh.

109. Shri Raghav Chadha raised a matter regarding need for reducing the age for contesting elections in India.

IX. On the 2nd of August, 2024:—

110. Shri Pramod Tiwari raised a matter regarding incidents of multiple cloud bursts in Shimla, Mandi and Kullu districts of Himachal Pradesh and Uttarakhand.

111. Shri Tiruchi Siva raised a matter regarding demand to safeguard Gig and online Platform workers from exploitative practices.

112. Shrimati Mamata Thakur raised a matter regarding representation of India by 117 athletes in the Olympic Games.

113. Shri Kartikeya Sharma raised a matter regarding demand to set up a super speciality medical centre in each district of Haryana.

114. Shri M. Shanmugam raised a matter regarding demand for regulation of sale of pesticides for its optimum utilization and better agricultural production.

115. Shri Muzibulla Khan raised a matter regarding demand to start direct flights from Delhi to Jagdalpur, Chhattisgarh.

116. Dr. Sangeeta Balwant raised a matter regarding demand to start commercial air services from Andhau airstrip in Ghazipur, Uttar Pradesh.

117. Shri Niranjan Bishi raised a matter regarding construction of a New Railway Line from Bolangir to Nuapara *via* Patnagarh - Khaprakhol - Lakhna for cultural and socio-economic development.

118. Shrimati Jebi Mather Hisham raised a matter regarding demand to allocate more funds for development of Railways in Kerala.

119. Shri Ajit Kumar Bhuyan raised a matter regarding demand to re-examine the Special Category State status of Assam according to the current economic situation of the State.

120. Shri Maharaja Sanajaoba raised a matter regarding demand to expedite the ongoing infrastructural work for National Sports University in Manipur.

121. Dr. Kanimozhi NVN Somu raised a matter regarding demand to establish a Public Private Partnership (PPP) model for accurate weather forecasting in the country.

122. Shrimati Phulo Devi Netam raised a matter regarding demand to construct a multipurpose hall in Kondagaon district of Chhattisgarh for the players of the State and to include Archery in the scheme for promotion of rural, indigenous and tribal sports.

123. Shri Samirul Islam raised a matter regarding demand for a special package for North Bengal.

124. Shri Naresh Bansal raised a matter regarding demand for 'Green Bonus' and special package for the State of Uttarakhand.

125. Shri Beedha Masthan Rao Yadav raised a matter regarding supply of SPF P. monodon brood stock to the registered Shrimp hatcheries.

126. Shri Ramji Lal Suman raised a matter regarding demand to abolish tax on manufacturing of shoes as well as simplification of rules for shoe industries.

X. On the 5th of August, 2024:—

127. Shrimati Jebi Mather Hisham raised a matter regarding demand to bring down airfare from Gulf Countries.

128. Shrimati Darshana Singh raised a matter regarding concern over death of children due to fall in open borewell.

129. Shri Sanjay Singh raised a matter regarding concern over the costly treatment of Cancer in the country.

130. Shri Maharaja Sanajaoba Leishemba raised a matter regarding demand to declare the Ema Keithel (Women Market) of Manipur as a living cultural heritage site.

131. Dr. V. Sivadasan raised a matter regarding need to address the issues faced by Journalists and Media professionals.

132. Shri Muzibulla Khan raised a matter regarding concern over delays in completion of National Highway projects in Odisha.

133. Shri Chunnilal Garasiya raised a matter regarding demand for a new tourist circuit to promote tourism in Udaipur, Mewar and surrounding tribal areas.

134. Shri Samik Bhattacharya raised a matter regarding demand to check and curb the menace of Fake Indian Currency Notes (FICN) in the State of West Bengal.

135. Shri Dhananjay Bhimrao Mahadik raised a matter regarding demand for the Bharat Ratna Award to noted litterateur late Annabhau Sathe.

136. Shri Brij Lal raised a matter regarding demand to name a road in Delhi after Lakhi Shah Banjara.

137. Shri Sanjeev Arora raised a matter regarding demand to address huge pendency of case before the Commissioner of Income Tax (Appeals).

138. Shri Derek O' Brien raised a matter regarding demand to reduce the rate of GST on health and insurance policies.

139. Dr. Sangeeta Balwant raised a matter regarding demand to restart the Sugar Mills at Nandganj in Ghazipur district of Uttar Pradesh.

140. Shrimati Renuka Chowdhury raised a matter regarding demand to facilitate issuance of Credit Card to Senior Citizens of the country.

141. Shri Neeraj Dangi raised a matter regarding demand to build elevated road in the section of Desuri Naal connecting Pali, Jaisalmer and Jodhpur areas.

142. Shri Tiruchi Siva raised a matter regarding demand for occupational safety measures and facility of insurance for Stunt Artists of Indian Film Industry.

143. Shrimati Mahua Maji raised a matter regarding need to conduct archaeological exploration located in the State of Jharkhand.

144. Dr. Sikander Kumar raised a matter regarding demand to abolish the practice of using colonial era titles in the working of judiciary.

XI. On the 6th of August, 2024:—

145. Shri Vikramjit Singh Sahney raised a matter regarding concern over misuse of social media in spreading disharmony in the society.

146. Shri Shambhu Sharan Patel raised a matter regarding concern over lack of basic medical facilities in private hospitals in Bihar.

147. Shri Vaiko raised a matter regarding concern over frequent attacks and arrests of Indian Fishermen by the Sri Lankan Navy.

148. Prof. Ram Gopal Yadav raised a matter regarding concern over vulgar contents available on Instagram Reels.

149. Dr. John Brittas raised a matter regarding demand for sanction of Sree Chitra Tirunal Institute for Medical Sciences and Technology (SCTIMST), Thiruvananthapuram, Kerala.

150. Shri Iranna Kadadi raised a matter regarding need for reforms for Food Processing Industries under PM Formalisation of Micro food processing Enterprises (PMFME) Scheme.

151. Shrimati Rajani Ashokrao Patil raised a matter regarding concern over safety and security of people's investment made in various Multi States Cooperative Units in Maharashtra.

152. Shri Beedha Masthan Rao Yadav raised a matter regarding concern over discrepancies in the counselling process of Under Graduate (UG) and AIIMS Medical seats examinations.

153. Ms. Sushmita Dev raised a matter regarding demand to increase constitutional benches of the Supreme Court and the regional benches of the High Courts for efficacious legal remedy.

154. Shri K. Vanlalvena raised a matter regarding demand for the inclusion of the Mizo language as an option in the online application form for newspaper title verification.

155. Shri R. Dharmar raised a matter regarding demand to open a Passport Seva Kendra in Ramanathapuram, Tamil Nadu.

156. Dr. Bhim Singh raised a matter regarding demand to change the timing of currently operating Train No.12529 from Patliputra to Lucknow.

157. Shri Subhas Chandra Bose Pilli raised a matter regarding demand to amend IT Act pertaining to Social Media.

158. Shri Ryaga Krishnaiah raised a matter regarding demand to remove criteria of Creamy Layer from the quota of OBC.

159. Dr. Fauzia Khan raised a matter regarding concern over exposure of Children to the violent contents of Video Games.

160. Shri Narayanasa K. Bhandage raised a matter regarding demand to establish heavy industries and provide employment opportunities in Bagalakote district, Karnataka.

161. Shri K.R.N. Rajeshkumar raised a matter regarding demand for upgradation of Poultry Disease Diagnosis and Surveillance Laboratory (PDDSL) in Namakkal, Tamil Nadu under Central Financial Assistance Scheme.

162. Shri Ramji Lal Suman raised a matter regarding demand to provide adequate financial and medical assistance to the families of victims of Hathras stampede in Uttar Pradesh.

163. Shri Ramji raised a matter regarding demand for train from Lakhimpur to Delhi, Mumbai, Amritsar and include Dhudwa tiger reserve park in national tourist list.

XII. On the 7th of August, 2024:—

164. Shri Mallikarjun Kharge, *Leader of the Opposition* raised a matter regarding concern over alleged attempts to remove Preamble from NCERT text books.

The Chairman and Shri Jagat Prakash Nadda, *Leader of the House* made some observations.

165. Shrimati Sangeeta Yadav raised a matter regarding demand to improve the economic condition of women associated with Self Help Groups of the country.

166. Shri Saket Gokhale raised a matter regarding demand for wide publication of data related to Government Schemes amongst people for their increased awareness.

167. Shrimati Ranjeet Ranjan raised a matter regarding concern over loss of natural resources due to developmental works in the mountains of the country.

168. Shri C. Ve. Shanmugam raised a matter regarding demand to restore train services which were reduced during COVID-19 pandemic time and extend the train services in Southern Railway, Tamil Nadu.

169. Shri Shaktisinh Gohil raised a matter regarding concern over plight of Indian children in Foreign Foster Care.

170. Shri Niranjan Bishi raised a matter regarding concern over the privatization of Biju Patnaik International Airport in Bhubaneswar, Odisha.

171. Shrimati Priyanka Chaturvedi raised a matter regarding concern over gender disparity in access to public conveniences/utilities.

172. Shri Raghav Chadha raised a matter regarding demand to facilitate the entry of Sikh pilgrims for Gurdwara Nankana Sahib in Pakistan.

173. Dr. Sarfraz Ahmad raised a matter regarding demand to start train services from Giridih, in Jharkhand to Kolkata and Patna.

174. Shri Narayana Koragappa raised a matter regarding demand for Pension facility and Health Insurance benefit to handloom weavers.

175. Shri Kesridevsinh Jhala raised a matter regarding need for regulation of Private Detective Agencies in India.

XIII. On the 8th of August, 2024:—

176. Dr. Ajeet Madhavrao Gopchade raised a matter regarding need for legal recognition of Electro Homeopathy medical system in the country.

177. Shri Kartikeya Sharma raised a matter regarding demand to establish Defence Maintenance, Repair, and Overhaul (MRO) Hub in Ambala.

178. Shri Abdul Wahab raised a matter regarding demand to establish CGHS Wellness Centres in the districts of Thrissur, Palakad and Malappuram and empanelment of Super Specialty Hospitals under CGHS in Kerala.

179. Shri Mukul Balkrishna Wasnik raised a matter regarding demand for formulating public procurement policy in respect of SC/ST Entrepreneurs.

180. Shri Mohammed Nadimul Haque raised a matter regarding need to strengthen the healthcare infrastructure across the country.

181. Dr. K. Laxman raised a matter regarding concern over delay in refund to the investors of Pearls Agriculture Corporation Limited (PACL).

182. Ms. Dola Sen raised a matter regarding demand to address the problem of under-nourishment in India.

183. Shri Naresh Bansal raised a matter regarding demand to approve the plan for expansion of AIIMS, Rishikesh in Uttarakhand.

184. Shri Debashish Samantaray raised a matter regarding demand to provide strategic support to IT companies for the growth of IT Sector in Odisha.

185. Shri Satnam Singh Sandhu raised a matter regarding demand to ensure the conservation of Wetlands in Punjab for preserving the overall ecosystem for migratory birds.

186. Shri Sandosh Kumar P raised a matter regarding concern over MoUs signed between Indian Council of Agriculture Research (ICAR) and MNCs.

187. Dr. Laxmikant Bajpayee raised a matter regarding demand to start a Superfast/Vande Bharat train from Meerut City to Varanasi.

188. Shri Jose K. Mani raised a matter regarding demand to tackle the increasing menace of drug abuse in the country.

XIV. On the 9th of August, 2024:—

189. Shri Nagendra Ray raised a matter regarding demand to establish the Narayani Infantry Regiment to protect territorial integrity.

190. Shri M. Mohamed Abdulla raised a matter regarding demand for a unified counselling system for CUET UG admissions.

191. Shri Harsh Mahajan raised a matter regarding concern over devastation caused by cloud burst in Himachal Pradesh.

192. Shri B. Parthasaradhi Reddy raised a matter regarding demand for Government intervention to bail-out dedicated Ethanol Plants in India.

193. Shri Samirul Islam raised a matter regarding demand for immediate action to close the existing gaps in the curriculum at IITs and other reputed institutions of the country.

194. Dr. Anil Sukhdeorao Bonde raised a matter regarding demand to include twins under the two children policy for Garib Kalyan Yojana and other Government sponsored schemes.

195. Shri Rajeev Shukla raised a matter regarding demand to create a climate resilient infrastructure in Himachal Pradesh and announce a comprehensive rehabilitation package.

196. Ms. Swati Maliwal raised a matter regarding demand to address the problem of pollution in Yamuna river.

197. Shri N. Chandrasegharan raised a matter regarding request for prioritization and funding of the Itarsi-Tuticorin Railway Corridor Scheme.

198. Shrimati Sudha Murty raised a matter regarding demand to design new electrical grids and sufficient charging points for electrical vehicles.

199. Shri M. Shanmugam raised a matter regarding concern over violations of the Contract Labour Regulation Act.

200. Shri Sadanand Mhalu Shet Tanavade raised a matter regarding demand for provision of stoppage for Ernakulam-Pune Express train (No. 22149/22150) at Thivim Station in Goa.

201. Shri Madan Rathore raised a matter regarding demand to address the problem of begging in the country.

202. Shri Mahendra Bhatt raised a matter regarding demand to include fire incidents in the Himalayan states occurring during summer season as natural disaster.

203. Shri Sanjay Seth raised a matter regarding demand to grant industry status to the Real Estate Sector.

204. Shri Pramod Tiwari raised a matter regarding demand to include Gauriganj-Chitrakoot highway under Bharatmala project.

(Total Time taken: 9-06 Mts.)

QUESTIONS

210 Starred Questions were put down in the Lists of Questions for Oral Answers, out of which 68 Questions were orally answered and answers to the remaining ones were laid on the Table of the House.

(Total Time taken: 12-54 Hrs.)

2237 Unstarred Questions were also put down in the Lists of Questions and written answers in respect thereof were laid on the Table of the House.

STATEMENTS BY MINISTER

(I) 2 *Suo motu* Statements were made in the House by Ministers during the Session:—

S. No.	Date	Subject matter of the Statement	Name of the Minister	<u>Time taken</u> Hrs. Mts.
1.	30-07-2024	“The Landslide incident in Wayanad District, Kerala.”	Shri Nityanand Rai	0-04
2.	06-08-2024	“The situation in Bangladesh.”	Shri S Jaishankar	0-06
			Total Time taken:	0-10 Mts.

(II) The following Statements were laid on the Table, by Minister in pursuance of the Direction of the Chairman, Rajya Sabha, dated the 24th September, 2004 in accordance with the provisions of Rule 266 of the Rules of Procedure and Conduct of Business in the Council of States (Rajya Sabha): —

Sl. No.	Date	Subject matter of the Statement	Name of the Minister	<u>Time taken</u> <u>Hrs. Mts.</u>
1.	25-07-2024	Status of implementation of Recommendations/Observations contained in the 250 th Report of the Department-related Parliamentary Standing Committee on Home Affairs on Action Taken by the Government on the Recommendations/Observations contained in the 243 rd Report of the Committee on Demands for Grants (2023-24) of the Ministry of Development of North Eastern Region.	Shri Sukanta Majumdar	0-01
2.	26-07-2024	Status of implementation of recommendations contained in the 164 th Report of the Department-related Parliamentary Standing Committee on Commerce on 'Augmenting Infrastructure Facilities to boost Exports'.	Shri Jitin Prasada	0-02
3.	-do-	Status of implementation of recommendations contained in the 173 rd Report of the Department-related Parliamentary Standing Committee on Commerce on Action Taken by the Government on the Recommendations/Observations contained in the 164 th Report of the Committee on 'Augmenting Infrastructure Facilities to boost Exports'.		
4.	-do-	Status of implementation of recommendations contained in the 179 th Report of the Department-related Parliamentary Standing Committee on Commerce on 'Demands for Grants (2023-24)' (Demand No.10) pertaining to the Department of Commerce, Ministry of Commerce and Industry.		

Sl. No.	Date	Subject matter of the Statement	Name of the Minister	<u>Time taken</u> <u>Hrs. Mts.</u>
5.	26-07-2024	Status of implementation of recommendations contained in the 181 st Report of the Department-related Parliamentary Standing Committee on Commerce on 'Development of Trade and Industries in North Eastern Region'.		
6.	-do-	Status of implementation of recommendations contained in the 186 th Report of the Department-related Parliamentary Standing Committee on Commerce on Action Taken by the Government on the Recommendations/Observations contained in the 181 st Report of the Committee on 'Development of Trade and Industries in North Eastern Region'.		
7.	-do-	Status of implementation of recommendations contained in the 183 rd Report of the Department-related Parliamentary Standing Committee on Commerce on 'Demands or Grants (2023-24)' (Demand No.10) pertaining to the Department of Commerce, Ministry of Commerce and Industry.		
8.	-do-	Status of implementation of recommendations contained in the 184 th Report of the Department-related Parliamentary Standing Committee on Commerce on 'Demands or Grants (2023-24)' (Demand No.11) pertaining to the Department for Promotion of Industry and Internal Trade, Ministry of Commerce and Industry.		
9.	-do-	Status of implementation of recommendations contained in the 185 th Report of the Department-related Parliamentary Standing Committee on Commerce on Action Taken by the Government on the Recommendations/Observations contained in the 182 nd Report of the Committee on "Ecosystem of Startups to Benefit India".		

Sl. No.	Date	Subject matter of the Statement	Name of the Minister	<u>Time taken</u> <u>Hrs. Mts.</u>
10.	26-07-2024	Status of implementation of recommendations contained in the 50 th Report of the Department-related Parliamentary Standing Committee on Labour, Textiles and Skill Development (17 th Lok Sabha) on 'Welfare Schemes and Social Security Measures for Textile Workers in Organised and Unorganised Sectors'.	Shri Pabitra Margherita	0-01
11.	30-07-2024	Status of implementation of recommendations contained in the 28 th Report of the Department-related Parliamentary Standing Committee on Consumer Affairs, Food and Public Distribution on Pradhan Mantri Garib Kalyan Anna Yojana (PMGKAY).	Shrimati Nimuben Jayantibhai Bambhaniya	0-01
12.	-do-	Status of implementation of recommendations contained in the 31 st Report of the Department-related Parliamentary Standing Committee on Consumer Affairs, Food and Public Distribution on 'Coarse grains Production and Distribution'.		
13.	31-07-2024	Status of implementation of recommendations contained in the 342 nd Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on Demands for Grants 2023-24 pertaining to the Ministry of Road Transport and Highways, 2023-24 of the Ministry of Road Transport and Highways.	Shri Harsh Malhotra	0-01
14.	01-08-2024	Status of implementation of recommendations contained in the 327 th Report of the Department-related Parliamentary Standing Committee on Education, Women, Children, Youth and Sports on Action Taken by the Government on the Recommendations contained in the 317 th Report of the Committee on "Preparation for Olympic Games, 2021".	Shrimati Raksha Nikhil Khadse	0-01

Sl. No.	Date	Subject matter of the Statement	Name of the Minister	<u>Time taken</u> <u>Hrs. Mts.</u>
15.	01-08-2024	Status of implementation of recommendations contained in the 332 nd Report of the Department-related Parliamentary Standing Committee on Education, Women, Children, Youth and Sports on Action Taken by the Government on the Observations/ Recommendations contained in the 325 th Report of the Committee on Demands for Grants (2021-22) of the Ministry of Youth Affairs and Sports.		
16.	-do-	Status of implementation of recommendations contained in the 339 th Report of the Department-related Parliamentary Standing Committee on Education, Women, Children, Youth and Sports on Demands for Grants (2022-23) of Ministry of Youth Affairs and Sports.		
17.	-do-	Status of implementation of recommendations contained in the 344 th Report of the Department-related Parliamentary Standing Committee on Education, Women, Children, Youth and Sports on Action Taken by the Government on the Recommendations/ Observations contained in the 339 th Report of the Committee on Demands for Grants (2022-23) of the Ministry of Youth Affairs and Sports.		
18.	-do-	Status of implementation of recommendations contained in the 351 st Report of the Department-related Parliamentary Standing Committee on Education, Women, Children, Youth and Sports on Demands for Grants (2023-24) of the Ministry of Youth Affairs and Sports.		
19.	-do-	Status of implementation of recommendations contained in the 357 th Report of the Department-related Parliamentary Standing Committee on Education, Women, Children, Youth and Sports on Action Taken by the Government on the Recommendations/ Observations contained in the 351 st Report of the Committee on Demands for Grants (2023-24) of the Ministry of Youth Affairs and Sports.		

Sl. No.	Date	Subject matter of the Statement	Name of the Minister	Time taken Hrs. Mts.
20.	06-08-2024	Status of implementation of recommendations contained in the 31 st Report of the Department-related Parliamentary Standing Committee on Rural Development and Panchayati Raj on Detailed Demands for Grants 2023-24 pertaining to the Ministry of Panchayati Raj.	Prof. S. P. Singh Baghel	0-01
21.	-do-	Status of implementation of recommendations contained in the 20 th Report of the Department-related Parliamentary Standing Committee on Consumer Affairs, Food and Public Distribution on 'Quality Control Cells (QCCs)'.	Shrimati Nimuben Jayantibhai Bambhaniya	
22.	07-08-2024	Status of implementation of Recommendations contained in the 70 th Report of the Department-related Parliamentary Standing Committee on Agriculture, Animal Husbandry and Food Processing on Employment Generation and Revenue Earning Potential of Fisheries Sector of the Department of Fisheries.	Shri Rajiv Ranjan Singh <i>alias</i> Lalan Singh	
23.	09-08-2024	Status of implementation of recommendations contained in the 48 th Report of the Department-related Parliamentary Standing Committee on Communications and Information Technology on 'Citizen's Data Security and Privacy'.	Shri Jitin Prasada	0-01
24.	-do-	Status of implementation of recommendations/observations contained in the 27 th Report of the Department-related Parliamentary Standing Committee on Communications and Information Technology on 'Ethical Standards in Media Coverage'.	Dr. L. Murugan	
25.	-do-	Status of implementation of recommendations/observations contained in the 47 th Report of the Department-related Parliamentary Standing Committee on Communications and Information Technology on 'Review of functioning of Central Board of Film Certification (CBFC)'.		

Sl. No.	Date	Subject matter of the Statement	Name of the Minister	<u>Time taken</u> <u>Hrs. Mts.</u>
26.	09-08-2024	Status of implementation of Recommendations/ Observations contained in the 67 th Report of the Department-related Parliamentary Standing Committee on Agriculture, Animal Husbandry and Food Processing on 'Scheme for Creation/ Expansion of Food Processing and Preservation Capacities – An Evaluation'.	Shri Ravneet Singh	0-01
Total Time taken:				<u>0-11 Mts.</u>

SPECIAL MENTIONS

The following 204 Special Mentions on Matters of Public Importance were made by Members during the Session:—

Sl. No.	Date	Name of the Member	Subject	Time taken Hrs. Mts.
1.	22-07-2024	Shri Kartikeya Sharma	Need for an indigenized English proficiency test.	0-03
2.	-do-	Dr. John Brittas	Demand for setting up AIIMS in Kozhikode, Kerala.	0-02
3.	-do-	Shri Haris Beeran	Concern over exponential increase in air-fares being charged by the airline companies.	0-01
4.	-do-	Shri Pramod Tiwari	Demand to approve Unchahar-Amethi rail line project	0-03
5.	-do-	Dr. V. Sivadasan	Concern over rail infrastructure and services in Kannur.	0-03
6.	-do-	Shri Sandosh Kumar P	Demand to change the name of Kerala to Keralam.	0-01
7.	-do-	Shri Muzibulla Khan	Concern over delay in completion of National Highway projects and its poor maintenance in Odisha.	0-01
8.	-do-	Shri M. Shanmugam	Need to expedite track-doubling project in the Villupuram-Thanjavur mainline section of Southern Railway.	0-02
9.	-do-	Shrimati Geeta <i>alias</i> Chandraprabha	Extension of defence corridor of Chitrakoot-Jhansi, Kanpur and Lucknow up to Etawah and Auraiya districts.	0-02
10.	-do-	Shrimati Jebi Mather Hisham	Demand of measures for the welfare of duck farmers.	0-02
11.	-do-	Shri K.R.N. Rajeshkumar	Demand for Banking License for the District Central Co-operative Bank in Namakkal District, Tamil Nadu.	0-02
12.	-do-	Shri M. Mohamed Abdulla	Demand to approve the Thanjavur – Pudukkottai – Madurai railway line.	0-02
13.	-do-	Shri Sant Balbir Singh [@]	Demand to stop cultivation of paddy in Punjab.	0-02
14.	-do-	Dr. Ajeet Madhavrao Gopchade	Demand for establishing a single window clearance system for doctors looking to start hospital	0-02

[@] The Member raised the matter in Punjabi language.

Sl. No.	Date	Name of the Member	Subject	Time taken Hrs. Mts.
15.	22-07-2024	Dr. Bhim Singh	Demand to increase the number of general class coaches in trains.	0-01
16.	-do-	Dr. Sasmit Patra	Demand for withdrawal of 18 per cent GST on Kendu leaf for the welfare of tribal communities in Odisha.	0-03
17.	-do-	Shri A. A. Rahim	Concern over recent hike in Mobile tariff plans.	0-02
18.	-do-	Shri Naresh Bansal	Demand for legislation on Population control in India.	0-02
19.	-do-	Shri Samik Bhattacharya	Demand to introduce Tejas coaches in Howrah and Sealdah Rajdhani Express trains.	0-02
20.	-do-	Shri Sukhendu Sekhar Ray	Repatriation of smuggled stolen Indian antiquities from foreign countries.	0-03
21	24-07-2024	Shri H. D. Devegowda	Concern over natural calamities in Karnataka, its neighbouring States and other parts of the country.	0-03
22.	-do-	Shri Ayodhya Rami Reddy Alla	Demand for Unified Law on Industrial Accidents in India.	0-02
23.	-do-	Shri Neeraj Dangi	Demand to increase the amount of Member of Parliament Local Area Development Scheme <i>i.e.</i> 'MPLAD'.	0-03
24.	-do-	Dr. Anil Sukhdeorao Bonde	Government to intervene in the recent hike of import duty for exporters of Oranges from Vidarbha region in Maharashtra to Bangladesh.	0-02
25.	-do-	Shri Sujeet Kumar	Demand for Tribal Circuit for Western Odisha under Swadesh Darshan Scheme (Kalahandi – Rayagada – Koraput – Kandhamal).	0-02
26.	-do-	Dr. Bhagwat Karad	Issue of reconstitution of Marathwada Statutory Development Board.	0-02
27.	-do-	Shri Sanjay Singh	Concern over abuse of elders.	0-02
28.	-do-	Shrimati Sumitra Balmik	Demand for making tourism management simple and effective by using technology.	0-02
29.	-do-	Shri Dorjee Tshering Lepcha	Demand for reservation of seats for Limboo and Tamang Scheduled Tribe Communities in the Sikkim Legislative Assembly.	0-03

Sl. No.	Date	Name of the Member	Subject	Time taken Hrs. Mts.
30.	24-07-2024	Shri P. P. Suneer	Demand for holistic development of Kozhikode International Airport.	0-02
31.	-do-	Dr. Medha Vishram Kulkarni	Demand for conservation of Shaniwar Wada Architecture of Pune.	0-03
32.	-do-	Shri Abdul Wahab	Issue of Life and Medical Insurance and Public Sector Insurance Companies.	0-02
33.	-do-	Dr. Bhim Singh	Demand to increase the number of beds in emergency ward of AIIMS, Patna.	0-02
34.	-do-	Shri Haris Beeran	Demand for Nipah viral testing facilities in Kerala.	0-01
35.	-do-	Shrimati Sagarika Ghose	Need to ensure efficient implementation of MNREGS.	0-03
36.	-do-	Dr. Kanimozhi NVN Somu	Concern over access to washrooms, sanitation facilities like toilets in educational institutions and work places for women across the country.	0-02
37.	-do-	Shri Deepak Prakash	Demand for change in the timing of Ranchi-Patna Jan Shatabdi Express.	0-01
38.	-do-	Shri Sadanand Mhalu Shet Tanavade	Demand for reservation for Scheduled Tribes in the Goa Legislative Assembly.	0-02
39.	-do-	Dr. Sasmit Patra	Demand for inclusion of languages spoken in Odisha into the 8 th Schedule of Constitution.	0-03
40.	-do-	Shri Sanjay Seth	Demand for awareness campaign of Central Government scheme through banks.	0-02
41.	-do-	Shri Shambhu Sharan Patel	Demand to expedite projects under Bharatmala in the state of Bihar.	0-02
42.	-do-	Shri P. Wilson	Concern over energy security projects in Tamil Nadu	0-02
43.	-do-	Dr. Ashok Kumar Mittal	Concern over attacks by stray animals in the country.	0-03
44.	-do-	Dr. Sikander Kumar	Concern over difficulties faced by pilgrims in Char Dham Yatra in Uttarakhand.	0-01
45.	-do-	Shri Manoj Kumar Jha	Need for Reconsideration of NCTE's oversight of NIOS D.El.Ed (ODL) programme.	0-03

Sl. No.	Date	Name of the Member	Subject	Time taken Hrs. Mts.
46.	24-07-2024	Shri Niranjan Bishi	Demand for adequate budgetary allocation for ensuring safety of mining workers.	0-02
47.	-do-	Shri Raghav Chadha	Demand for bringing back the royal throne of Maharaja Ranjit Singh ji.	0-03
48.	-do-	Shri R. Girirajan	Demand for establishment of a multi purpose industrial training centre and Hi-tech Trade Centre with Entertainment park at North Chennai industrial cluster.	0-02
49.	-do-	Shri Nagendra Ray	Demand for formation of Greater Cooch Behar as a Union Territory.	0-03
50.	-do-	Shrimati Sulata Deo	Demand to increase the One Stop Centres in Odisha.	0-01
51.	-do-	Shri Muzibulla Khan	Demand to establish more Kendriya Vidyalayas and Eklavya Schools in Odisha.	0-02
52.	-do-	Shri Naresh Bansal	Demand for effective flood management works in India.	0-02
53.	-do-	Dr. V. Sivadasan	Need to address the issues faced by Agricultural Workers.	0-02
54.	-do-	Shri Brij Lal	Concern over high level of pollution in rivers flowing through Bagpat, Uttar Pradesh.	0-02
55.	25-07-2024	Dr. Laxmikant Bajpayee	Demand for developing Hastinapur (District Meerut), Garhmukteshwar (District Hapur) and Bohla Jhal (Jani Block District Meerut) in Western Uttar Pradesh as national level tourist destinations.	0-02
56.	-do-	Shri Ramji Lal Suman	Demand to provide seeds to the farmers at the rate of minimum support price.	0-01
57.	-do-	Shri Mahendra Bhatt	Demand for inclusion of Yoga Education in the Central Government Education curriculum.	0-01
58.	-do-	Shri S Niranjan Reddy	Need to Bridge the AI and Data Science Skill Gap in India.	0-02
59.	-do-	Shrimati Dharmshila Gupta	Demand to expedite the work on Railways over-bridge in Darbhanga.	0-03
60.	-do-	Shri Tiruchi Siva	Concern over rampant misuse of quotas for Civil Services Examination.	0-02

Sl. No.	Date	Name of the Member	Subject	Time taken Hrs. Mts.
61.	25-07-2024	Dr. K. Laxman	Demand to make Electoral rolls foolproof to avoid duplication of voters.	0-02
62.	-do-	Shri Satnam Singh Sandhu	Concern over alarming level of pollution in Budha Nala a tributary of river Satluj.	0-03
63.	-do-	Shri Chunnihal Garasiya	Need for protection of tribal land and environment in Udaipur division of Rajasthan.	0-02
64.	-do-	Shri Lahar Singh Siroya	Concern over the practice of exceeding the limit prescribed by the 91 st Constitutional amendment.	0-02
65.	26-07-2024	Dr. Fauzia Khan	Concern over challenges faced by Children of Women Prisoners.	0-03
66.	-do-	Shri Mithlesh Kumar	Demand for connecting Shahjahanpur NH24 to Saurikh <i>via</i> Jalalabad, Farrukhabad, Chhibramau through four lane to Agra Expressway.	0-02
67.	-do-	Shrimati Phulo Devi Netam	Demand to give status of Bhangaram Devi fair as national fair.	0-01
68.	-do-	Shri Krishan Lal Panwar	Demand to confer Bharat Ratna on Pandit Lakhmi Chand.	0-02
69.	-do-	Shri A. D. Singh	Demand to protect traditional silk handloom weavers in the country particularly in Varanasi and Bhagalpur.	0-02
70.	-do-	Shri Narain Dass Gupta	Concern over farming losing to be a source of subsistence.	0-02
71.	-do-	Shrimati Sangeeta Yadav	Demand to increase female labour force participation in rural and urban areas.	0-02
72.	29-07-2024	Shri Pradip Kumar Varma	Concern over increase in incidents of infiltration in tribal dominated areas.	0-01
73.	-do-	Dr. V. Sivadasan	Need to improve the Prime Minister's National Relief Fund (PMNRF) scheme.	0-02
74.	-do-	Shrimati Jebi Mather Hisham	Demand to construct an elevated highway between Pulinchodu and Aluva	0-03
75.	-do-	Shri Maharaja Sanajaoba Leishemba	Demand for a rehabilitation package and a long term solution for peaceful co-existence in Manipur	0-01

Sl. No.	Date	Name of the Member	Subject	Time taken Hrs. Mts.
76.	29-07-2024	Shri Iranna Kadadi	Demand to increase the amount of assistance under the National Social Assistance Programme (NSAP).	0-03
77.	-do-	Shri P. Wilson	Demand for closure of Toll Plaza	0-02
78.	-do-	Dr. Sikander Kumar	Demand to broaden the Kalka to Shimla railway line.	0-02
79.	-do-	Shri Naresh Bansal	Demand to stop levying penalty for not maintaining minimum balance in savings account.	0-02
80.	-do-	Shri Sadanand Mhalu Shet Tanavade	Demand of comprehensive laws to combat economic fraud.	0-02
81.	-do-	Shri A. D. Singh	Demand for revival of water bodies in South Bihar.	0-02
82.	-do-	Dr. Bhim Singh	Demand for compulsory and free education till class 12 th .	0-02
83.	-do-	Shri Brij Lal	Concern over environmental pollution and role of organic carbon in soil.	0-03
84.	-do-	Shri Pramod Tiwari	Demand for cancellation of the proposed bypass from Arjunpur to Raniganj in Pratapgarh district.	0-03
85.	-do-	Shri Dhananjay Bhimrao Mahadik	Demand for development of railway infrastructure in Kolhapur region	0-02
86.	-do-	Shri Sandosh Kumar P	Demand for improving the service conditions of Gramin Dak Sevaks	0-02
87.	-do-	Shrimati Dharmshila Gupta	Demand for modernization and all-round development of Women's Institute of Technology (WIT) Darbhanga.	0-02
88.	-do-	Shri Dorjee Tshering Lepcha	Demand to include twelve left out communities of Sikkim in the Scheduled Tribe category.	0-02
89.	-do-	Dr. Ajeet Madhavrao Gopchade	Demand for development of Nanded Airport.	0-02
90.	31-07-2024	Shri Sanjay Seth	Demand to declare extreme heat as a natural disaster.	0-03
91.	-do-	Dr. Ashok Kumar Mittal	Concern over Ayushman Bharat Scheme.	0-02

Sl. No.	Date	Name of the Member	Subject	Time taken Hrs. Mts.
92.	31-07-2024	Dr. Sasmit Patra	Inclusion of “Ahimsa” (Non-violence) in the Preamble of the Indian Constitution	0-03
93.	-do-	Ms. Indu Bala Goswami	Demand for establishment of CGHS Wellness Centre in Kangra, Himachal Pradesh.	0-02
94.	-do-	Shri Raghav Chadha	Concern over development work in Punjab.	0-02
95.	-do-	Shri Muzibulla Khan	Demand to establish full-fledged AIIMS in Koraput, Sambalpur and Balasore.	0-02
96.	-do-	Shrimati Sumitra Balmik	Demand to start Maharishi Valmiki Scholarship.	0-03
97.	-do-	Shri Manoj Kumar Jha	Need for more doppler weather radars in Bihar.	0-02
98.	-do-	Shri Gulam Ali	Demand for inclusion of Gojri language in the 8 th Schedule of the Constitution.	0-03
99.	-do-	Shrimati Darshana Singh	Demand for setting up a Government Industrial Park in Chandauli District.	0-01
100.	-do-	Shrimai Sulata Deo	Request to resolve issues related to Jal Jeevan Mission in Odisha.	0-02
101.	-do-	Dr. Medha Vishram Kulkarni	Demand for direct train services from Pune to Nashik.	0-02
102.	-do-	Shri Niranjana Bishi	Demand to Increase the supply of Fertilizers to Odisha.	0-02
103.	-do-	Shri S Niranjana Reddy	Concern over increase in Anti-microbial resistance in India.	0-02
104.	-do-	Dr. Anil Sukhdeora Bondhe	Demand for implementation of Vajjar model across the country.	0-02
105.	-do-	Shri Subhasish Khuntia	Demand for 2 nd Central University at Puri in Odisha.	0-03
106.	-do-	Shri M. Shanmugam	Need to allocate funds to various Labour Welfare Boards whose funding was stopped due to repeal of various labour laws.	0-01
107.	-do-	Shri Chunnilal Garasiya	Demand for establishment of virtual High Court Bench in Udaipur division.	0-03
108.	-do-	Shri K.R.N. Rajeshkumar	Demand to Convert Salem to Chengapalli NH-544 from 4 lanes to 6 lanes in Tamil Nadu.	0-03

Sl. No.	Date	Name of the Member	Subject	Time taken Hrs. Mts.
109.	31-07-2024	Shri Jawhar Sircar	Concern over wrong prescriptions being issued to patients.	0-01
110.	-do-	Shri S. Selvaganabathy	Request for starting a Sainik School in Puducherry.	0-02
111.	-do-	Shrimati Phulo Devi Netam	Concern over flood affected people in Kirandul of Dantewada.	0-02
112.	-do-	Dr. Kanimozhi NVN Somu	Demand to increase the bed strength at ESIC Medical College & PGIMSR, K.K. Nagar, Chennai to 1,200.	0-02
113.	-do-	Shri Satnam Singh Sandhu	Demand for proposed Military Academy at Sri Anandpur Sahib.	0-02
114.	-do-	Shri Rwngrwa Narzary	Demand to complete approval process of the Bongaigaon Refinery (BGR), project expansion in Assam.	0-02
115.	-do-	Dr. John Brittas	Demand to abolish GST on Assistive Products for persons with disabilities and ensuring adequate budgetary support.	0-02
116.	-do-	Shri Milind Murli Deora	Concern over aviation safety incident at Chhatrapati Shivaji Maharaj International Airport (CSMI Airport) Mumbai.	0-02
117.	-do-	Shri Kartikeya Sharma	Request for establishment of Industrial Model Township (IMT) in Ambala.	0-02
118.	-do-	Shri Amar Pal Maurya	Demand to teach traffic rules subject in the country from primary level in schools.	0-02
119.	-do-	Dr. Syed Naseer Hussain	Concern over critical railways safety staffing issues amidst tragic mishaps.	0-02
120.	-do-	Shri Mithlesh Kumar	Demand for Mailani - Farrukhabad new railway line project.	0-03
121.	-do-	Shri Neeraj Dangi	Demand for directions for mandatory display of the Preamble of Constitution of India in all the Government institutions.	0-02
122.	-do-	Dr. Dinesh Sharma	Demand for direct train services from Lucknow to various other railway stations.	0-03
123.	-do-	Shri Mahendra Bhatt	Demand for further improvement of facilities of Bharat Sanchar Nigam Ltd. (BSNL) in Uttarakhand.	0-01

Sl. No.	Date	Name of the Member	Subject	Time taken Hrs. Mts.
124.	31-07-2024	Shri Prakash Chik Baraik	Demand for giving ST status to 11 left out castes of Gorkha community and giving exemption to Gorkha brothers of the whole country in paramilitary forces.	0-02
125.	-do-	Dr. Bhagwat Karad	Concern over water scarcity in Marathwada region.	0-02
126.	05-08-2024	Shrimati Mausam Noor	Demand for Railway Over Bridge at Samsi Railway crossing, Malda, West Bengal.	0-03
127.	-do-	Dr. Bhagwat Karad	Demand for Mental Health Helpline to Reduce Farmer Suicide.	0-02
128.	-do-	Shri Sadanand Mhalu Shet Tanavade	Demand for restoration and support for Khazan Land in Goa.	0-02
129.	-do-	Shrimati Mahua Maji	Demand to give benefit to villagers by putting closed and abandoned coal mines in use.	0-02
130.	-do-	Dr. K. Laxman	Request for establishment of Aviation Varsity in Hyderabad.	0-02
131.	-do-	Shri Raghav Chadha	Demand for structural audit in the country.	0-03
132.	-do-	Shrimati Jebi Mather Hisham	Demand for central assistance for the revival of agricultural sector in the state of Kerala.	0-03
133.	-do-	Dr. Sikander Kumar	Concern over quality of food and hygiene provided by railways during travel.	0-02
134.	-do-	Shri Neeraj Dangi	Demand for establishment of five medical colleges of RAJMES (Rajasthan Medical Education Society) and MDRUs of Bharatpur, Bhilwara, Churu, Pali and Dungarpur.	0-03
135.	-do-	Shri Sant Balbir Singh [@]	Demand for compensation for horticultural crops damaged due to natural calamities.	0-03
136.	-do-	Shrimati Sulata Deo	Concern over cruelty against Animals	0-02
137.	-do-	Shri Sandosh Kumar P	Need to address the problems faced by the Kannur International Airport.	0-02

[@] The Member raised the matter in Punjabi language.

Sl. No.	Date	Name of the Member	Subject	Time taken Hrs. Mts.
138.	05-08-2024	Shri Muzibulla Khan	Demand for infrastructure development, regular staffing and digitisation of post offices in Odisha.	0-02
139.	-do-	Dr. Bhim Singh	Demand for establishment of Extremely Backward Classes Finance and Development Corporation.	0-02
140.	-do-	Dr. M. Thambidurai	Concern over drug/alcohol menace.	0-02
141.	-do-	Shri Niranjana Bishi	Concern over issue of fake caste certificates.	0-03
142.	-do-	Shri Sanjeev Arora	Dumping of cheap Chinese fabrics and Duty-free import of man-made fabrics from Bangladesh.	0-02
143.	-do-	Shri Dhananjay Bhimrao Mahadik	Demand for special assistance by the Central Government to the public libraries of Maharashtra.	0-02
144.	-do-	Shri A. D. Singh	Demand for Strict Enforcement of ban on Single use plastic.	0-03
145.	-do-	Shri S. Selvaganabathy	Demand for running the KV school Jipmer on fulltime instead of shift basis.	0-01
146.	-do-	Dr. V. Sivadasan	Need to Address the issues faced by the people during the construction of National Highways.	0-02
147.	-do-	Shri Imran Pratapgarhi	Demand for direct regular train service connecting Pratapgrah, U.P. to Mumbai.	0-02
148.	-do-	Shri P. Wilson	Demand for amendment in the Insolvency and Bankruptcy Code (IBC) for State Owned Discoms.	0-03
149.	-do-	Shri Anil Kumar Yadav Mandadi	Concern over drug menace in the Country.	0-02
150.	-do-	Shri Naresh Bansal	Demand to develop and use local servers and cloud systems in the country.	0-02
151.	-do-	Dr. John Brittas	Concern over difficulties being faced by Kerala candidates for the upcoming NEET PG Examination by the National Board of Examinations in Medical Sciences (NBEMS) owing to the allotment of examination centres in Andhra Pradesh.	0-02

Sl. No.	Date	Name of the Member	Subject	Time taken Hrs. Mts.
152.	05-08-2024	Ms. Kavita Patidar	Demand for starting of Mhow-Indore-Manmad Railway Project.	0-01
153.	-do-	Shri Sujeet Kumar	Demand for Increasing Hunar Se Rozgar Tak Training Institutes for Tourism in Odisha.	0-01
154.	06-08-2024	Shri Khiru Mahto	Demand for de-notification of 3070 acres of land of Kedla - Dania area of Central Coal Field Ltd., a subsidiary of Coal India Ltd.	0-02
155.	-do-	Shrimati S. Phangnon Konyak	Demand to develop sports infrastructure especially in backward areas of Nagaland.	0-01
156.	-do-	Shri Ajit Kumar Bhuyan	Concern over the Human-Animal Conflict.	0-03
157.	-do-	Shri S Niranjana Reddy	Demand for harnessing AI in primary education focusing on government school readiness for integrating new technology effectively.	0-02
158.	-do-	Shri Ghanshyam Tiwari	Concern over students committing suicide due to pressure of studies.	0-02
159.	-do-	Shri Tiruchi Siva	Demand to address issues related to Postnatal Maternal Mental Health for holistic care of new mothers.	0-02
160.	-do-	Shri Harsh Mahajan	Demand to expedite construction and upgradation of new Airport infrastructure at Shimla.	0-02
161.	-do-	Dr. Fauzia Khan	Concern over closure of District Agro-Meteorological Units.	0-03
162.	-do-	Shri Sanjay Seth	Demand for changes in Ayushman Bharat Scheme.	0-02
163.	-do-	Shri Sanjay Yadav	Demand for a comprehensive program to create awareness about food adulteration.	0-02
164.	-do-	Dr. Laxmikant Bajpayee	Demand to establish Sports Injury Centre and Urology Department and augment facilities of Meerut Medical College, Meerut at par with other national level hospitals.	0-01
165.	-do-	Dr. Medha Vishram Kulkarni	Demand to increase frequency of trains and reduce crowd in Mumbai suburban	0-03

Sl. No.	Date	Name of the Member	Subject	Time taken Hrs. Mts.
			local trains.	
166.	06-08-2024	Shri Subhash Barala	Demand to connect Hisar directly to Chandigarh.	0-02
167.	-do-	Shri Jawhar Sircar	Demand for assistance to families of TB Patient.	0-03
168.	-do-	Shri Maharaja Sanajaoba Leishemba	Demand to maintain the safety and security of the National Highways of Manipur.	0-02
169.	-do-	Shri Brij Lal	Demand for setting up of potato processing units in Uttar Pradesh.	0-02
170.	-do-	Shrimati Sadhna Singh	Demand for construction of elevated road on a section of National Highway passing through Chandauli town, Uttar Pradesh.	0-02
171.	-do-	Shri Chunnilal Garasiya	Demand for construction of Tintoi-Modasa railway line.	0-02
172.	-do-	Shri Nagendra Ray	Urgent need to restore the glorious position of the Cooch Behar National Library located in the Cooch Behar Palace in West Bengal.	0-03
173.	-do-	Shri Pramod Tiwari	Concern over cases of tax dispute on GST.	0-02
174.	-do-	Ms. Indu Bala Goswami	Demand to include protection and conservation of monuments of historical and religious importance under MPLAD Scheme.	0-02
175.	-do-	Shri Akhilesh Prasad Singh	Demand for establishment of Shivshakti Corridor in the States of Bihar and Jharkhand.	0-03
176.	-do-	Shri Mithlesh Kumar	Demand for returning the money deposited in Sahara India back to the affected people of the country.	0-02
177.	-do-	Shri R. Girirajan	Demand to allocate Rs.2000 crores for planting and restoring Mangrove covers in the coastal areas of Tamil Nadu.	0-03
178.	-do-	Shri Satnam Singh Sandhu	Demand to release of pending scholarship arrears in Punjab.	0-02
179.	-do-	Shri Sanjay Singh	Need for adequate facilities to Paramilitary Force Personnel and their families.	0-02

Sl. No.	Date	Name of the Member	Subject	Time taken Hrs. Mts.
180.	08-08-2024	Shri Abdul Wahab	Demand for a National Mission on Climate Change to address the consequences of climate change on people of vulnerable categories and their livelihoods.	0-02
181.	-do-	Shri Mahendra Bhatt	Demand for including incidents of fire during summer in the Himalayan states as natural disaster.	0-01
182.	-do-	Shrimati Phulo Devi Netam	Demand to save Gathuvan, Maharaji and Laicha, the rice varieties from extinction.	0-02
183.	-do-	Shri Rajeev Shukla	Concern over increase in interest rate by bank of Japan and its impact on infrastructure projects in India.	0-03
184.	-do-	Shrimati Sangeeta Yadav	Demand for uniform curriculum across schools in India.	0-01
185.	-do-	Shri Prakash Chik Baraik	Concern over Kamakhyaguri Railway Flyover, Birpada Railway Flyover and Alipurduar Bara Bazar Flyover in West Bengal.	0-03
186.	-do-	Shri Krishan Lal Panwar	Demand for construction of ROB at level crossing no. 47 on Panipat Jind railway line section.	0-02
187.	-do-	Shri Mohammed Nadimul Haque	Concern over Centralisation of Eklavya Model Residential Schools (EMRS).	0-02
188.	-do-	Shri Lahar Singh Siroya	Need for rigorous verification processes for selection of Civil Servants.	0-03
189.	-do-	Dr. Ajeet Madhavrao Gopchade	Demand to promote organ donation.	0-02
190.	-do-	Shri M. Shanmugam	Need to bring a comprehensive legislation for the welfare of domestic workers and to constitute Labour Welfare Boards.	0-02
191.	-do-	Shri Haris Beeran	Concern over Conjugal rights of prisoners.	0-02
192.	-do-	Shri Iranna Kadadi	Demand for promoting cotton production in India.	0-03
193.	-do-	Shri Vikramjit Singh Sahney	Request for financial assistance under 50 year interest-free loan to Punjab.	0-03

Sl. No.	Date	Name of the Member	Subject	Time taken Hrs. Mts.
194.	08-08-2024	Shri Samik Bhattacharya	Delay in operationalization of Haripur Nuclear Power Plant Project.	0-02
195.	-do-	Shri Golla Baburao	Concern over privatisation and disinvestment of the RINL Vizag Steel Plant.	0-02
196.	-do-	Shri Banshilal Gurjar	Demand to stop illegal garlic trade.	0-03
197.	-do-	Shri Deepak Prakash	Demand for eradicating social evils like witch hunting.	0-01
198.	-do-	Shri B. Parthasaradhi Reddy	Concern over rapid upsurge in Cyber Crimes.	0-03
199.	-do-	Shri Pradip Kumar Varma	Demand to start rail service from Badbil to Ranchi.	0-02
200.	-do-	Shrimati Sumitra Balmik	Demand for direct train services from Jabalpur to Pune, Mumbai, Hyderabad, Bengaluru and Delhi.	0-02
201.	-do-	Shrimati Dharmshila Gupta	Demand for trains from Delhi to Darbhanga.	0-02
202.	-do-	Shri Amar Pal Maurya	Demand to establish a Kendriya Vidyalaya in Pratapgarh district of Uttar Pradesh.	0-02
203.	-do-	Shri Shambhu Sharan Patel	Demand for running of superfast and Vande-Bharat trains from Sheikhpura district of Bihar and its surrounding stations.	0-02
204.	-do-	Shri Kesridevsinh Jhala	Need for Regulation of Private Detective Agencies.	0-02
Total Time taken:				07- 16 Mts.

CALLING ATTENTION TO MATTERS OF URGENT PUBLIC IMPORTANCE

Calling Attention Notice on the following subject was admitted: —

Sl. No.	Date	Name of the Member who called the attention	Subject	Ministry	Minister-in-Charge	Time taken Hrs.Mts.
1.	31-07-2024	Shri Arun Singh	Situation arising out of devastating landslide in Wayanad district in the State of Kerala.	Home Affairs	¶Shri Nityanand Rai	1-12
Total Time taken :						<u>1-12</u>

SHORT DURATION DISCUSSION (*Discussion under Rule 176*)

Date	Name of the Member who raised the discussion	Subject	No. of Speakers	Minister who replied	Time taken Hrs. Mts.
29-07-2024	Shri Sudhanshu Trivedi	Recent tragic incident of death of students in a coaching institute in Delhi due to alleged negligence of authorities.	24	Shri Manohar Lal, <i>Minister of Housing and Urban Affairs and Minister of Power</i>	3-07
Total Time taken:					<u>3-07</u>

¶The Minister of Home Affairs and Minister of Cooperation (*Shri Amit Shah*) made an intervention.

STATUTORY RESOLUTION

Sl. No.	Date	Name of the Mover	Subject	No. of Speakers	<u>Time taken</u> Hrs. Mts.	Remarks
1.	02-08-2024	Shri Pankaj Chaudhary, <i>Minister of State in the Ministry of Finance</i>	“In pursuance of Section 8A of the Customs Tariff Act 1975, this House hereby approves of notification No. 15/2024-Customs, dated 12 th March, 2024[G.S.R. 182(E) dated 12 th March, 2024], which seeks to amend the First Schedule of the Customs Tariff Act, in order to increase the import duty on X-ray Tubes, falling under tariff items 9022 30 00, and Flat Panel Detectors (including Scintillators), falling under tariff item 9022 90 90, respectively.”	-	0-02	Adopted.

Time taken: 0-02 Mts.

BUDGETS — LAID ON THE TABLE

Date	Particulars	Minister who laid on the Table	<u>Time taken</u> Hrs.Mts.
23-07-2024	@The Union Budget , 2024-25	Shrimati Nirmala Sitharaman	0-01
-do-	The Budget of Union Territory of Jammu and Kashmir, 2024-25	-do-	0-01
Total Time Taken :			<u>0-02 Mts.</u>

UNION BUDGET — GENERAL DISCUSSION

Date(s) of discussion	Budget Discussed	No. of Speakers	Minister who replied	<u>Time allotted</u> Hrs. Mts.	<u>Time taken</u> Hrs.Mts.
24-07-2024	(i) *The Union	85	Shrimati Nirmala	20-00	21-49
25-07-2024	Budget, 2024-25		Sitharaman		
26-07-2024	(ii) *The Budget				
29-07-2024	of Union				
30-07-2024	territory of				
31-07-2024	Jammu and Kashmir, 2024-25				
Total Time taken:					<u>21-49</u>

@Also laid Fiscal Policy Statements, 2024-25 alongwith the Union Budget. For further details, pl. see Sl. No. 2 under the heading "PAPERS LAID ON THE TABLE".

*Discussed together.

DISCUSSION ON THE WORKING OF MINISTRY

Sl. No.	Date(s)	Ministry Discussed	Discussion Initiated by	No. of Speakers	Minister who replied	Time Allotted Hrs. Mts.	Time taken Hrs. Mts.
1.	31-07-2024 01-08-2024	Ministry of Housing and Urban Affairs	Shri Ghanshyam Tiwari	21	Shri Manohar Lal	4-00	3-40
2.	01-08-2024 02-08-2024 05-08-2024	Ministry of Agriculture and Farmers Welfare	Shri Randeep Singh Surjewala	27	Shri Shivraj Singh Chouhan	4-00	5-35
3.	05-08-2024 06-08-2024	Ministry of New and Renewable Energy	Shri Derek O' Brien	33	Shri Pralhad Joshi	4-00	6-20
						Total Time taken:	15-35 Mts.

For reference and record

On the 2nd of August, 2024, the Chairman announced, *inter-alia*, that the fourth Ministry for discussion will be the Ministry of Co-operation (pl. see Sl. No. VII (ii) under the heading "ANNOUNCEMENTS BY THE CHAIR"). Accordingly, an item was included in the agenda for 5th and 6th of August, 2024, however, the discussion could not be taken up. The Appropriation Bill was taken up by the House for consideration and return on 7th of August, 2024.

GOVERNMENT LEGISLATIVE BUSINESS

Sl. No.	Title of the Bill	Date of Introduction/ laying on the Table, as passed by Lok Sabha	Date of discussion in the Rajya Sabha	Minister-in-charge	No. of Speakers	Time allotted Hrs. Mts.	Time taken Hrs. Mts.	Remarks
1.	The Oilfields (Regulation and Development) Amendment Bill, 2024.	05-08-2024	-	Shri Hardeep Singh Puri	-	-	0-01	Introduced
2.	#The Jammu and Kashmir Appropriation (No.3) Bill, 2024, as passed by Lok Sabha.	30-07-2024	07-08-2024	Shrimati@ Nirmala Sitharaman	24	4-00	8-35	Returned
3.	#The Appropriation (No. 2) Bill, 2024, as passed by Lok Sabha	06-08-2024	-do-	-do-@				
4.	The Finance (No. 2) Bill, 2024, as passed by Lok Sabha.	08-08-2024	08-08-2024	-do-@	22			
5.	The Boilers Bill, 2024.	08-08-2024	-	-	-	-	0-01	Introduced
6.	The Waqf Properties (Eviction of Unauthorised Occupants), Bill, 2014	18-02-2014	08-08-2024	Shri Kiren Rijju	-	-	0-01	Withdrawn

(Total Time taken: 8 Hrs. & 38 Mts.)

Discussed together.

@The Minister gave combined reply to the Discussion on the Bills mentioned at Sl. No. 2,3 & 4.

PRIVATE MEMBERS' BUSINESS

I. Private Members' Bills

Sl. No.	Date	Title of the Bill	Member-in-Charge	Minister who participated	No. of Speakers	Time taken Hrs. Mts.	Remarks
1.	26-07-2024	The Representation of the People (Amendment) Bill, 2022).	Shri Iranna Kadadi	-	-	0-01	Introduced
2.	-do-	The Constitution (Amendment) Bill, 2022 (insertion of new article 21B)	-do-	-	-	0-01	-do-
3.	-do-	The Right of Children to Free, Compulsory and Quality Education (Amendment) Bill, 2023.	-do-	-	-	0-02	-do-
4.	-do-	The Hindu Marriage (Amendment) Bill, 2024.	Shri R. Girirajan.	-	-	0-01	-do-
5.	-do-	The Constitution (Amendment) Bill, 2024 (substitution of article 263 and amendment of the Eighth and Seventh Schedules).	Dr. Sasmit Patra	-	-	} 0-01	-do-
6.	-do-	The Constitution (Amendment) Bill, 2024 (amendment of article 164).	Shri A. A. Rahim	-	-		-do-
7.	-do-	The Bharatiya Nyaya Sanhita (Amendment) Bill, 2024.	Shri A. D. Singh	-	-		0-01
8.	-do-	The Traditional Handloom Silk Weavers (Protection and Welfare) Bill, 2024.	-do-	-	-	0-01	-do-
9.	-do-	The Constitution (Amendment) Bill, 2024 (amendment of articles 124, 148, 319 and 324 and insertion of new articles 220A and 309A).	-do-	-	-	0-01	-do-
10.	-do-	The Right to Universal Basic Income Bill, 2024.	Dr. V. Sivadasan	-	-	0-01	-do-

Sl. No.	Date	Title of the Bill	Member-in-Charge	Minister who participated	No. of Speakers	Time taken Hrs. Mts.	Remarks
11.	26-07-2024	The Constitution (Amendment) Bill, 2024 (substitution of article 3).	Shri Tiruchi Siva	-	-	} 0-01	Introduced
12.	-do-	The Right to Old Age Care Bill, 2024.	Dr. V. Sivadasan	-	-		-do-
13.	-do-	The Protection of Rights of Persons Affected by Natural Disaster Bill, 2024.	-do-	-	-	0-01	-do-
14.	-do-	The General Clauses (Amendment) Bill, 2024.	Dr. John Brittas	-	-	0-01	-do-
15.	-do-	The Constitution (Amendment) Bill, 2024 (amendment of article 158).	-do-	-	-	0-12	The motion for leave to introduce the Bill, which was opposed by some Members, was negatived after [⊗] Division
16.	-do-	The University Grants Commission (Amendment) Bill, 2024.	-do-	-	-	0-01	Introduced
17.	-do-	The Citizenship (Amendment) Bill, 2024.	Shri Sandosh Kumar P	-	-	0-01	-do-
18.	-do-	The National Commission for the Preservation of Endangered Languages Bill, 2024.	-do-	-	-	0-01	-do-
19.	-do-	The National Artificial Intelligence Technology Regulatory Authority Bill, 2024.	-do-	-	-	0-01	-do-
20.	08-12-2023	The Constitution (Amendment) Bill, 2022 (amendment of article 16).	Shri Javed Ali Khan	-	*1	0-25	Under consideration.

(Total Time taken: 0-54 Mts.)

[⊗] For more details please see page no. 67 under the heading 'Division'.

*The discussion was inconclusive. On 8th August, 2024, the debate on the Bill was adjourned to a day allotted for Private Members' Legislative Business in the next Session on a motion moved by Shri Kiren Rijiju, Minister of Parliamentary Affairs and Minority Affairs, under rule 117 of the Rules of Procedure and Conduct of Business in the Council of States (Rajya Sabha) and adopted by the House.

II. Private Members' Resolution

Sl. No.	Date	Name of the Mover	Subject	Minister who participated	No. of Speakers	<u>Time taken</u> Hrs. Mts.	Remarks
1	02-08-2024	Shri M. Mohamed Abdulla	<p>"Having regard to the fact that:-</p> <p>(i) certain States are opposed to the National Eligibility cum Entrance (NEET) Exam due to the perceived injustice to the domiciled students of the State;</p> <p>(ii) the NEET exam needs review in the way of selection of eligible candidates;</p> <p>(iii) the NEET Question Paper leaks, the award of grace marks etc., have indicated the need to examine the ability of NTA to successfully conduct examinations without prejudice to students; and</p> <p>(iv) the NEET exam is also affecting the poorest of the poor, who are unable to fulfil their dreams and aspirations of becoming doctors to serve the people</p> <p>the House urges upon the Government to:-</p> <p>(a) bring a legislation to remove Education from the Concurrent List and move it to the State List in the Seventh Schedule to the Constitution;</p> <p>(b) repeal NEET and NTA and revert to medical admissions based on the criteria of State Governments, which are uniquely tailored to the requirements of particular States; and</p> <p>(c) provide a compensation of Rupees One Crore to the families of victims affected by the NEET exam."</p>	Shri Jagat Prakash Nadda, <i>(Minister of Health and Family Welfare and Minister of Chemicals and Fertilizers and Leader of the House)</i>	10	2-02	Resolution remained inconclusive

Total time Taken : 2-02

DIVISION

One division was held during the Session, the details of which are as follows:—

Subject	Date of Division	Brief Question on which Division was sought	Result as declared, subject to correction	Final Corrected Result	Remarks
The Constitution (Amendment) Bill, 2024 (amendment of article 158).	26-07-2024	The motion for leave to introduce the Private Member Bill.	Ayes — 21 Noes — 56	*Ayes — 21 *Noes — 56	The motion for leave to introduce the Private Member Bill, which was opposed by some Members, was negated after Division. For more details, pl. see item at Sl. No.15 under the heading "PRIVATE MEMBERS' BUSINESS".

*The final result of the Division was published in Parliamentary Bulletin Part - II No. 64691, dated the 26th of July, 2024.

For Reference and Record

Division Slips were issued to only those Members during the voting whose votes were not registered on the automatic vote recorder of the respective Multi-Media Devices.

VALEDICTORY REMARKS

On the 9th of August, 2024, the Chairman made valedictory remarks on the conclusion of the Session.

(Time taken: 0-07 Mts.)

NATIONAL SONG

On the 9th of August, 2024, National Song (*Vande Mataram*) was played.

(Time taken: 0-01 Mt.)

**STATEMENT SHOWING BREAK-UP OF THE TIME TAKEN BY THE RAJYA
SABHA ON VARIOUS ITEMS OF BUSINESS DURING THE SESSION**

Sl. No.	Subject	<u>Time taken</u> <u>Hrs. Mts.</u>
1.	National Anthem	0-01
2.	Birthday Greetings	0-38
3.	Opening Remarks by the Chairman	0-02
4.	Obituary References	0-06
5.	References by the Chair	0-04
6.	Papers Laid on the Table	0-34
7.	Motion for Suspension of Rule 117 - Adopted	0-02
8.	Motion under Rule 117 - Adopted	0-01
9.	Reports of the Committees Presented/Laid on the Table	0-02
10.	Motion for Election/Appointment of Members to various Committees/Bodies	0-20
11.	Panel of Vice-Chairpersons	0-03
12.	Resignation by Member	0-02
13.	Messages from the Lok Sabha-Reported/Government Bills Laid on the Table	0-08
14.	Leave of Absence	0-03
15.	Recommendations of the Business Advisory Committee	0-04
16.	Statements regarding Government Business	0-03
17.	Announcements by the Chair	0-19
18.	Observations by the Chair	1-08
19.	Ruling by the Chair	0-11
20.	Matters raised with permission	9-06
21.	Questions	12-54
22.	Statements by Ministers	0-21
23.	Special Mentions	7-16
24.	Calling Attention of Matters	1-12
25.	Short Duration Discussion (Discussion under Rule 176)	3-07
26.	Statutory Resolutions	0-02
27.	Budgets – Laid on the Table	0-02
28.	Union Budget – General Discussion	21-49
29.	Discussion on working of Ministries	15-35

Sl. No.	Subject	<u>Time taken</u> <u>Hrs. Mts.</u>
30.	Government Legislative Business	8-38
31.	Private Members' Business —	
	I. Private Members' Bills	0-54
	II. Private Members' Resolutions	2-02
32.	Valedictory Remarks	0-07
33.	National Song	0-01
34.	Points Raised	6-04
Total:		93-01

**STATEMENT SHOWING THE TIME TAKEN AND TIME LOST DUE TO
INTERRUPTIONS/ADJOURNMENT OF THE HOUSE DURING THE SESSION**

Date	Time Taken		Time Lost		Remarks
	H	M	H	M	
22-07-2024	2	44	-	-	-
23-07-2024	0	20	-	-	-
24-07-2024	6	38	-	-	-
25-07-2024	7	46	-	-	The Lunch Hour was dispensed with for taking up the General Discussion on the Union Budget 2024-25 and the Budget of Union Territory of Jammu and Kashmir 2024-25.
26-07-2024	5	58	0	59	-do-
29-07-2024	8	51	-	-	-do-
30-07-2024	8	59	-	-	-do-
31-07-2024	8	45	-	-	The Lunch Hour was dispensed with to take up the Permitted Special Mentions listed for the day.
01-08-2024	7	47	-	-	-
02-08-2024	5	27	-	-	The Lunch Hour was dispensed with to enable the Minister of Agriculture and Farmers Welfare to reply to the discussion on the working of Ministry of Agriculture and Farmers Welfare.
05-08-2024	6	31	-	-	-do-
06-08-2024	6	38	-	-	The Lunch Hour was dispensed with to take up further discussion on the working of the Ministry of New and Renewable Energy.
07-08-2024	6	00	-	-	-
08-08-2024	8	11	-	-	-
09-08-2024	2	26	1	30	The House was adjourned and Question Hour and other businesses could not be taken up due to disruptions by opposition Members.
Total	93	01	2	29	

Highlights of business transacted during the 265th Session – At a Glance

Sittings	
Date of issue of Summons	06-07-2024
Duration of the Session	22-07-2024 to 09-08-2024
Number of actual days of sitting	15
Actual Hours of sittings (excluding recess intervals)	93 Hrs. & 01 Mts.
Time lost due to interruptions/adjournments	2-29 Mts.
Time gained by late sittings and skipping lunch recess	18 Hrs. & 58 Mts.
Date of prorogation of Session	20-08-2024
Questions	
No. of Starred Questions listed	210
No. of Starred Questions answered orally	68
No. of Unstarred Questions answered	2237
Short Notice Questions	-
Half-an-Hour Discussions	-
Government Bills	
No. of Bills introduced	02
No. of Bills withdrawn	01
No. of Bills passed/returned	03
No. of Bills part discussed (Under consideration)	-
No. of Bills referred to Joint/Select Committee	01
No. of Bills deferred	-
Private Members' Business	
No. of Bills introduced	18
No. of Bills part discussed (Under consideration)	01
No. of Bills withdrawn/negated	01
No. of Bills passed	-
No. of Bills on which debate adjourned/deferred	01
No. of Resolution part discussed	01
No. of Resolution withdrawn/negated	-
Oath/Affirmation	
No. of Members made and subscribed oath/affirmation	-
Statements by Ministers	
No. of <i>suo motu</i> Statements made/laid by Ministers	02
No. of Statements laid by Ministers regarding Status of implementation of recommendations contained in the Reports of the Department-related Parliamentary Standing Committees	26

Matters of public importance raised	
No. of Calling Attentions	01
No. of Short Duration Discussions	01
No. of Special Mentions	204
No. of Matters raised with permission	204
Submission by Members	-
Papers Laid on the Table	3158

NOTES